

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Monday, January 21, 1980 | Magha 1, 1901 (Saka)

No. 1

11 A.M.

1. Silence

To mark the solemn occasion of the first sitting of the Seventh Lok Sabha, Members stood in silence for a short while.

2. List of Members Elected to Lok Sabha

Secretary laid on the Table a Book, presented to the Speaker by the Chief Election Commissioner, containing the list of Members elected to the Lok Sabha at the General Election of 1980.

3. Panel of Chairmen

The Speaker *pro tem* announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Tridib Chaudhuri
- (2) Shri Jagannath Rao
- (3) Shri F. H. Mohsin

4. Resignations by Members

(1) The Speaker *pro tem* informed the House that on 15 January, 1980 the Speaker received a letter from Shri Dharam Singh, an elected Member from Gulbarga constituency of Karnataka, resigning his seat in Lok Sabha. The Speaker accepted his resignation with effect from 15 January, 1980.

[P.T.O.]

(2) The Speaker *pro tem* also informed the House that on 19 January, 1980 Lok Sabha Secretariat received a letter from Shrimati Indira Gandhi, an elected Member from Medak constituency of Andhra Pradesh and Rae Bareilly constituency of Uttar Pradesh, resigning her seat in Lok Sabha from Rae Bareilly constituency. The Speaker accepted her resignation with effect from 19 January, 1980.

5. Oath or Affirmation

Speaker *pro tem* Shri Jagjivan Ram, having already taken oath before the President, signed the Roll of Members at the commencement of the sitting and took his seat in the House.

Thereafter, 497 Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

207 in Hindi
159 in English
39 in Bengali
25 in Tamil
23 in Urdu
10 in Marathi
9 in Kannada
6 in Telugu
5 in Gujarati
5 in Oriya
5 in Sanskrit
3 in Punjabi and
1 in Malayam

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd January, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, January 22, 1980 | Magha 2, 1901 (Saka)

No. 2

11 A.M.

1. Oath or Affirmation

Ten Members took the oath as follows, signed the Roll of Members and took their seats in the House:—

3 in English

2 in Hindi

2 in Malayalam

2 in Marathi and

1 in Kannada

2. Motions for election of Speaker

(1) Shrimati Indira Gandhi moved the following motion:—

“That Shri Bal Ram, a member of this House, be chosen as the Speaker of this House”.

Shri Bali Ram Bhagat seconded the motion.

(2) Shri Narayan Datt Tiwari moved the following motion:—

“That Shri Bal Ram, a member of this House, be chosen as the Speaker of this House”.

Shri P. Shiv Shanker seconded the motion.

The motion moved by Shrimati Indira Gandhi was unanimously adopted and Shri Bal Ram was chosen as the Speaker.

Shrimati Indira Gandhi and Shri Charan Singh conducted Shri Bal Ram to the Chair.

[P.T.O.]

3. Felicitations to the Speaker

The following Members offered felicitations to the Speaker:--

- (1) Shrimati Indira Gandhi
- (2) Shri Charan Singh
- (3) Shri Samar Mukherjee
- (4) Shri Ravindra Varma
- (5) Shri C. T. Dhandapani
- (6) Shri Y. B. Chavan
- (7) Shri Indrajit Gupta
- (8) Shri Tridib Chaudhuri
- (9) Shri Ebrahim Sulaiman Sait
- (10) Shri Chitta Basu
- (11) Dr. Farooq Abdulla
- (12) Shri N. Soundararajan
- (13) Shri Frank Anthony

The Speaker in reply thanked the Members.

12.08 P.M.

(Lok Sabha adjourned till half-an-hour after the Address by the President on Wednesday, the 23rd January, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, January 23, 1980 | Magha 3, 1901 (Saka)

NO. 3

12.15 P.M.

1. Oath or Affirmation

Eight Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

5 in English

1 in Bengali

1 in Malayalam and

1 in Tamil

2. President's Address—Laid on the Table

Secretary laid on the Table a copy of the President's address to both Houses of Parliament assembled together on the 23rd January, 1980.

3. Obituary References

The Speaker, Shrimati Indira Gandhi, Sarvashri Chandrajeet Yadav, Samar Mukherjee, Jagjivan Ram, G. Lakshmanan, Y. B. Chavan, Indrajit Gupta, Chitta Basu, G. M. Banatwalla, N. G. Ranga and Dr. Farooq Abdulla made references to the passing away of Shri Jayaprakash Narayan; Lord Louis Mountbatten; Shri Balgovind Verma who was a Member of the Seventh Lok Sabha; Shri Nuggehalli Shivappa who was a Member of Fourth and Fifth Lok Sabha; Shri M. T. Raju who was a Member of the Fifth Lok Sabha; Shri Abdul Ghani Dar who was a Member of the Fourth Lok Sabha; Shri Mohammed Tahir who was a Member of the Constituent Assembly, Second, Third and Fifth Lok Sabha; Shri Tenneti Viswanatham who was a Member of the Fourth Lok Sabha; Shri Padampat Singhanian who was a Member of the Constituent Assembly

[P.T.O.]

and Provisional Parliament; Shri Dattajirao B. Kadam who was a Member of the Fifth Lok Sabha; Shri Tan Singh who was a Member of the Third and Sixth Lok Sabha; Shri Brajeshwar Prasad who was a Member of the Constituent Assembly, Provisional Parliament, First, Second and Third Lok Sabha; Shri Paika Murmu who was a Member of the Second Lok Sabha; Shri Yagya Narayan Singh who was a Member of the Third Lok Sabha; Shri A. M. Tariq who was a Member of the Second Lok Sabha; Shri Kisan Veer who was a Member of the Third Lok Sabha and Shri Chandrashanker who was a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A Copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
 - (i) The Payment of Bonus (Amendment) Ordinance, 1979 (No. 6 of 1979) promulgated by the President on the 30th August, 1979.
 - (ii) The Representation of the People (Amendment) Ordinance, 1979 (No. 7 of 1979) promulgated by the President on the 1st September, 1979.
 - (iii) The Government of Union Territories (Amendment) Ordinance, 1979 (No. 8 of 1979) promulgated by the President on the 25th September, 1979.
 - (iv) The Companies (Amendment) Ordinance, 1979 (No. 9 of 1979) promulgated by the President on the 25th September, 1979.
 - (v) The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979 (No. 10 of 1979) promulgated by the President on the 5th October, 1979.
 - (vi) The Contingency Fund of India (Amendment) Ordinance, 1979 (No. 11 of 1979) promulgated by the President on the 22nd October, 1979.
 - (vii) The Central Excise and Salt and Additional Duties of Excise (Amendment) Ordinance, 1979 (No. 12 of 1979) promulgated by the President on the 24th November, 1979.
- (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 18th August, 1979 issued by the President

under article 356 of the Constitution in relation to the State of Sikkim published in Notification No. G.S.R. 497 (E) in Gazette of India dated the 18th August, 1979 under article 356(3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 18th August, 1979, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 498(E) in Gazette of India dated the 18th August, 1979.
- (3) A copy of the Report dated the 15th August, 1979 of the Governor of Sikkim to the President (Hindi and English versions).
- (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 14th November, 1979 issued by the President under article 356 of the Constitution in relation to the State of Manipur published in Notification No. G.S.R. 624(E) in Gazette of India dated the 14th November, 1979 under article 356(3) of the Constitution.
(ii) A copy of the Order (Hindi and English versions) dated the 14th November, 1979, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 625(E) in Gazette of India dated the 14th November, 1979.
- (5) A copy of the Report dated the 16th October, 1979 of the Governor of Manipur to the President (Hindi and English versions).
- (6) (i) A copy of the Proclamation (Hindi and English versions) dated the 5th December, 1979 issued by the President under article 356 of the Constitution in relation to the State of Kerala published in Notification No. G.S.R. 672(E) in Gazette of India dated the 5th December, 1979 under article 356(3) of the Constitution.
(ii) A copy of the Order (Hindi and English versions) dated the 5th December, 1979 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 673(E) in Gazette of India dated the 5th December, 1979.
- (7) A copy of the Report dated the 2nd December, 1979 of the Governor of Kerala to the President (Hindi and English versions).
- (8) (i) A copy of the Proclamation (Hindi and English versions) dated the 12th December, 1979 issued by the President under article 356 of the Constitution in relation to the

[P.T.O.]

State of Assam published in Notification No. G.S.R. 688(E) in Gazette of India dated the 12th December, 1979 under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 12th December, 1979, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 689(E) in Gazette of India dated the 12th December, 1979.

(9) A copy of the Report dated the 11th December, 1979 of the Governor of Assam to the President (Hindi and English versions).

5. Calling Attention

Shri Chintamani Panigrahi called the attention of the Minister of External Affairs to the tense situation created in the region as a result of the reported arms aid to Pakistan by the United States of America in the context of the recent developments in Afghanistan.

The Minister of External Affairs made a statement in regard thereto.

6. Supplementary Demands for Grants (General)—1979-80.

Shri R. Venkataraman presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1979-80.

7. Government Bills—Introduced

(1) The Constitution (Forty-fifth Amendment) Bill, 1980.

(2) The Payment of Bonus (Amendment) Bill, 1980.

8. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1979, was laid on the Table.

9. Government Bill—Introduced

The Government of Union Territories (Amendment) Bill, 1980.

10. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Government of Union Territories (Amendment) Ordinance, 1979, was laid on the Table.

1.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th January, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, January 24, 1980|Magha 4, 1901 (Saka)

No. 4

11 A.M.

1. Oath or Affirmation

Two Members made the affirmation in Hindi, signed the Roll of Members and took their seats in the House.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948:—
 - (i) Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 1978-79.
 - (ii) Audited Accounts of the Employees' State Insurance Corporation, New Delhi, for the year 1978-79 together with the Audit Report thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—
 - (i) The Board of Trustees of the Port of Calcutta (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979, published in Notification No. G.S.R. 502(E) in Gazette of India dated the 20th August, 1979.
 - (ii) The Board of Trustees of the Port of Bombay (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979, published in Notification No. G.S.R. 503(E) in Gazette of India dated the 20th August, 1979.

[P. T. O.]

- (iii) The Board of Trustees of the Port of Madras (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979, published in Notification No. G.S.R. 504(E) in Gazette of India dated the 20th August, 1979.
 - (iv) The Board of Trustees of the Port of Tuticorin (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979, published in Notification No. G.S.R. 505(E) in Gazette of India dated the 20th August, 1979.
 - (v) The Mormugao Port Trust (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979, published in Notification No. G.S.R. 506(E) in Gazette of India dated the 20th August, 1979.
 - (vi) The Paradip Port Trust (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979, published in Notification No. G.S.R. 507(E) in Gazette of India dated the 20th August, 1979.
 - (vii) The Major Port Trusts (Payment of Fees and Allowances to Trustees) Amendment Rules, 1979, published in Notification No. G.S.R. 508(E) in Gazette of India dated the 20th August, 1979.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1978-79 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
 - (4) A copy each of the following Orders (Hindi and English versions) issued under section 51 of the Government of Union Territories Act, 1963:
 - ✓(i) S.O. 636(E) published in Gazette of India dated the 3rd November, 1979 notifying President's Order dated 3rd November, 1979 imposing President's rule in the Union Territory of Arunachal Pradesh.
 - (ii) S.O. 38(E) published in Gazette of India dated the 18th January, 1980 revoking President's rule in the Union Territory of Arunachal Pradesh.
 - (iii) S.O. 601(E) published in Gazette of India dated the 26th October, 1979 containing the President's Order extending the President's rule in Pondicherry for a further period of two months and four days with effect from the 12th November, 1979.

- (iv) S.O. 602(E) published in Gazette of India dated the 26th October, 1979 containing the President's Order extending the President's rule in Goa, Daman and Diu for a further period of two months and twenty days with effect from the 27th October, 1979.

3. Calling Attention

Shri Amar Roy Pradhan called the attention of the Minister of Home Affairs to the reported serious situation arising out of the violent agitation in Assam and Meghalaya against linguistic minorities in the name of "foreigners" and steps taken by the Government in the matter.

The matter of State for Home Affairs made a statement in regard thereto.

4. Government Bill—Introduced

The Contingency Fund of India (Amendment) Bill, 1980.

5. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Contingency Fund of India (Amendment) Ordinance, 1979, was laid on the Table.

6. Matters Under Rule 377

(1) Shrimati Krishna Sahi raised a matter regarding shortage of Neptha with Barauni Fertilizer Factory.

(2) Dr. Vasant Kumar Pandit raised a matter regarding problems of Indians in United Arab Emirates.

(3) Shri H. K. L. Bhagat raised a matter regarding recent cases of robberies in Delhi.

(4) Shri R. L. P. Verma raised a matter regarding issue of notification about increase in the price of fabricated Mica.

(5) Shri Jyotirmoy Bosu raised a matter regarding reported lock-out in Kesoram Cotton Mills.

7. Government Bills—Passed

- (i) *The Constitution (Forty-fifth Amendment) Bill, 1980.*

The motion for consideration of the Bill was moved by Giani Zail Singh.

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Jaipal Singh Kashyap
- (2) Shri Krishna Chandra Halder
- (3) Shri Kusuma Krishna Murthy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

- (4) Shri Bapuhaseb Parulekar
- (5) Shri Buta Singh
- (6) Shri Thazhai Karunanithi
- (7) Shri P. K. Kodiyan
- (8) Shri C. Chinasamy
- (9) Shri Sunder Singh
- (10) Shri Chitta Basu
- (11) Shri P. M. Subha
- (12) Shri Frank Anthony
- (13) Shri Arvind Netam
- (14) Shri Bajju Ban Riyani
- (15) Shri Ram Lal Rahi
- (16) Shri Viridhi Chand Jain
- (17) Shri U. H. Patel
- (18) Shri Chandrapal Shailani
- (19) Shri Suraj Bhan

Giani Zail Singh replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 416; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clauses 2 and 1, the House divided, Ayes 421; Noes Nil.

Clauses 2 and 1 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Giani Zail Singh.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Ramavatar Shastri
- (3) Shri Keyur Bhushan
- (4) Giani Zail Singh

On the motion the House divided, Ayes 423; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(ii) *The Payment of Bonus (Amendment) Bill, 1980*

The motion for consideration of the Bill was moved by Shri J. B. Patnaik.

The following Members took part in the debate:—

- (1) Shri George Fernandes
- (2) Shri Niren Ghosh
- (3) Prof. Madhu Dandavate
- (4) Shri Girdhari Lal Vyas
- (5) Shri Narayan Choubey

Shri J. B. Patnaik replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri J. B. Patnaik.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri J. B. Patnaik

The motion was adopted and the Bill was passed.

[P.T.O.]

8. Government Bill—Under Consideration

The Government of Union Territories (Amendment) Bill, 1980.

The motion for consideration of the Bill was moved by Shri Yogendra Makwana.

Shri Eduardo Faleiro took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday the 25th January, 1980).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, January 25, 1980|Magha 5, 1901 (Saka)

No. 5

11 A.M.

1. Oath or Affirmation

Two Members took the oath as follows, signed the Roll of Members and took their seats in the House:—

1 in Hindi, and

1 in *Kannada.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The Tobacco Board (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 384(E) in Gazette of India dated the 20th June, 1979, under sub-section (3) of section 32 of the Tobacco Board Act, 1975.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979:—
 - (i) Notification No. 11(3)|79-ECR published in Gazette of India dated the 11th October, 1979 regarding the date on which the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979 would come into force.
 - (ii) S.O. 624(E) published in Gazette of India dated the 31st October, 1979 giving names of the appropriate High Courts of the Union Territories for Advisory Boards, issued under Section 9 of the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979.

*The Member took oath at 2.04 P.M.

[P.T.O.]

- (iii) S.O. 635(E) published in Gazette of India dated the 3rd November, 1979 constituting the Advisory Board for the Union Territory of Delhi, issued under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Frozen Frog legs (Quality Control and Inspection) Rules, 1979, published in Notification No. S.O. 1890 in Gazette of India dated the 9th June, 1979.
 - (ii) The Export of Steel Wire Ropes (Quality Control and Inspection) Amendment Rules, 1979, published in Notification No. S.O. 2123 in Gazette of India dated the 23rd June, 1979.
 - (iii) The Export of Steel Wire Strands (Quality Control and Inspection) Rules, 1979, published in Notification No. S.O. 2125 in Gazette of India dated the 23rd June, 1979.
 - (iv) The Export of Rosin (Inspection) Amendment Rules, 1979, published in Notification No. S.O. 2210 in Gazette of India dated the 30th June, 1979.
 - (v) G.S.R. 2211 published in Gazette of India dated the 30th June, 1979 containing amendment to Notification No. S.O. 2865 dated the 30th September, 1978.
 - (vi) The Export of Cumin Seeds (Quality Control and Inspection) Rules, 1979, published in Notification No. S.O. 2719 in Gazette of India dated the 11th August, 1979.
 - (vii) The Export of Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1979, published in Notification No. S.O. 2720 in Gazette of India dated the 11th August, 1979.
 - (viii) The Export Inspection Agency Employees (Classification, Control and Appeal) Second Amendment Rules, 1979, published in Notification No. S.O. 2982 in Gazette of India dated the 1st September, 1979.
 - (ix) The Export of Jute Products (Quality Control and Inspection) Second Amendment Rules, 1979, published in Notification No. S.O. 3241 in Gazette of India dated the 22nd September, 1979.

- (x) The Export of Gum Karaya (Inspection) Rules, 1979, published in Notification No. S.O. 3320 in Gazette of India dated the 29th September, 1979.
 - (xi) The Export of Porcelain Insulators and Bushings (Quality Control and Inspection) Rules, 1979, published in Notification No. S.O. 3757 in Gazette of India dated the 17th November, 1979.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Solvent-extracted Oil, De-oiled Meal and Edible Flour (Control) (Second Amendment) Order, 1979, published in Notification No. G.S.R. 487(E) in Gazette of India dated the 16th August, 1979.
 - (ii) The Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) Third Amendment Order, 1979, published in Notification No. G.S.R. 653(E) in Gazette of India dated the 30th November, 1979.
- (5) A copy of Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks, Bombay for the year 1978-79, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (6) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1978-79 together with Accounts.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:—
- (i) Annual Report of the Indian Airlines for the year 1978-79.
 - (ii) Annual Report of the Air India for the year 1978-79.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:—
- (i) Certified Accounts of the Indian Airlines for the year 1978-79 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Air India for the year 1978-79 together with the Audit Report thereon.

[P.T.O.]

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The Post Office Savings Certificates (Amendment) Rules, 1979, published in Notification No. G.S.R. 555(E) in Gazette of India dated the 28th September, 1979.
 - (ii) The National Savings Certificates (Fifth Issue) Amendment Rules, 1979, published in Notification No. G.S.R. 556(E) in Gazette of India dated the 28th September, 1979.
 - (iii) The Government Savings Certificates (Amendment) Rules, 1979, published in Notification No. G.S.R. 557(E) in Gazette of India dated the 28th September, 1979.
 - (iv) The National Development Bonds (Amendment) Rules, 1979, published in Notification No. G.S.R. 558(E) in Gazette of India dated the 28th September, 1979.
- (10) A copy of Notification No. G.S.R. 554(E) (Hindi and English versions) published in Gazette of India dated the 28th September, 1979 regarding rate of interest on various Accounts, issued under the Post Office Savings Bank Rules, 1965.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (12) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(13) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Financial Corporation for the year 1977-78, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.

✓ (14) A copy of the Report of the Study Group on Wages, Incomes and Prices. (Hindi* version).

(15) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

(iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.

(iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1978 along with the Accounts and the Auditors Report thereon.

(v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.

(vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1978 along with the Accounts and Auditor's Report thereon.

(vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

*English version of the Report was laid on the Table on the 17th July, 1978.

[P.T.O.]

- (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and the activities of the Bank of Maharashtra for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1978 along with the Accounts and the Auditor's Report thereon.

✓ * (16) A copy of the Proclamation (Hindi and English versions) dated the 25th January, 1980 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued on the 5th December, 1979 in relation to the State of Kerala, published in Notification No. G.S.R. 17(E) in Gazette of India dated the 25th January, 1980, under article 356(3) of the Constitution.

3. Parliamentary Committees—Summary of Work

Secretary laid on the Table a copy each of the following:—

- (i) Parliamentary Committees—Summary of Work (English and Hindi versions) pertaining to the period 1st June, 1978 to 31st May, 1979; and
- (ii) Parliamentary Committees—Summary of Work (English and Hindi versions) pertaining to the period 1st June, 1979 to 22nd August, 1979.

*Laid at 3.30 P.M.

4. Calling Attention

Shri K. A. Rajan called the attention of the Minister of Petroleum, Chemicals and Fertilizers to the reported scarcity of diesel and kerosene oil in the country and the steps proposed to be taken by Government in the matter.

The Minister of Petroleum, Chemicals and Fertilizers made a statement in regard thereto.

5. Announcement by Speaker

The Speaker made an announcement that on account of Milad-un-nabi or Id-e-Milad, the sitting of Lok Sabha fixed for 31 January, 1980 had been cancelled.

6. Statement regarding Government business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 28th January, 1980.

7. Supplementary Demands for Grants (Railways)—1979-80

Shri Kamlapati Tripathi presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1979-80.

8. Statement by Minister

The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding discovery of natural gas in an offshore structure called Mid Tapti.

9. Government Bill—introduced

The Representation of the People (Amendment) Bill, 1980.

10. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1979, was laid on the Table.

11. Government Bill—Introduced

The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Bill, 1980

The motion for leave to introduce the Bill moved by Shri Pranab Mukherjee was opposed. On the motion the House divided, Ayes 239; Noes 94. The motion was accordingly adopted and the Bill was introduced.

[P. T. O.]

12. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979, was laid on the Table.

13. Government Bill—introduced

The Central Excises and Salt and Additional Duties of Excise (Amendment) Bill, 1980.

14. Statement regarding Ordinance—laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Central Excises and Salt and Additional Duties of Excise (Amendment) Ordinance, 1979, was laid on the Table.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

15. Matters under Rule 377

(1) Shri Ramavatar Shastri raised a matter regarding news bulletins broadcast by All India Radio, Delhi about the election to Lok Sabha from Patna Constituency on 8-1-1980.

(2) Shrimati Pramila Dandavate raised a matter regarding reported scarcity of rationed items at the Fair Price Shops in Delhi.

(3) Dr. Subramanian Swamy raised a matter regarding verification of membership of trade unions.

(4) Shri Girdhari Lal Vyas raised a matter regarding reported lay off by the Mewar Textile Mill, Bhilwara, due to non-supply of power and coal.

16. Motion of thanks on the President's Address

Shri S. M. Krishna moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd January, 1980.’

Shrimati Mohsina Kidwai seconded the motion.

Two hundred and six amendments [Nos. 1 to 21, 24, 25, 32, 39, 42, 45, 51, 52, 66 to 68, 81 to 100, 102, 104 to 108, 110 to 124, 126 to 146, 150 to 163, 216 to 280, 286 to 292, 322 to 340 and 347 to 353] were moved.

Shri Charan Singh took part in the debate. His speech was not concluded.

The discussion was not concluded.

17. Private Members' Resolution—negatived

Shrimati Krishna Sahi moved the following Resolution:—

“This House calls upon the Government to set up a petrochemicals unit at Begusarai (Bihar) without any delay.”

The following Members took part in the debate:—

- (1) Shri Kedar Pandey
- (2) Shri Chandra Shekhar Singh
- (3) Shri George Fernandes
- (4) Shri R. L. P. Verma
- (5) Shri Ram Vilas Paswan
- (6) Shri Kamla Mishra Madhukar
- (7) Shri D. L. Baitha
- (8) Shri Krishan Pratap Singh
- (9) Shri P. C. Sethi

Shrimati Krishna Sahi replied to the debate.

On the Resolution the House divided, Ayes 36; Noes 85. The Resolution was accordingly negatived.

18. Private Member's Resolution—under consideration

Shri Sudhir Kumar Giri moved the following Resolution:—

“This House notes with grave concern the abnormal rise in prices of all essential commodities of human life, such as food-grains, pulses, edible oils, cloth, kerosene, coal; etc. in the country rangin between 20 to 40 per cent within

[P. T. O.]

a short span of time and calls upon the Government to take over wholesale trade and curb the price rise by ensuring supply of all the essential commodities at reduced prices through fair price shops”.

Two amendments were moved by Sarvashri Mool Chand Daga and Kamla Mishra Madhukar.

The following Members took part in the debate:—

- (1) Shrimati Gita Mukherjee
- (2) Shri Chintamani Panigrahi (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

..

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th January, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, January 28, 1980/Magha 8, 1901 (Saka)

No. 6

11 A.M.

1. Starred Questions

Starred Questions Nos. 2—9 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—28, 28-A, 28-B and 28-C were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1979, published in Notification No. G.S.R. 490(E) in Gazette of India dated the 17th August, 1979.
 - (ii) The Light Diesel Oil (Fixation of Ceiling Prices) Third Amendment Order, 1979, published in Notification No. G.S.R. 491(E) in Gazette of India dated the 17th August, 1979.
 - (iii) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1979, published in Notification No. G.S.R. 492(E) in Gazette of India dated the 17th August, 1979.
 - (iv) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1979, published in Notification No. G.S.R. 535(E) in Gazette of India dated the 11th September, 1979.
 - (v) The Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1979, published in Notification No. G.S.R. 595(E) in Gazette of India dated the 30th October, 1979.

[P.T.O.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1978-79.
- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1978-79.
- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Cochin Refineries Limited, for the year 1978-79.
- (ii) Annual Report of the Cochin Refineries Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1978-79.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1978-79.

- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1978-79, under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (4) A copy of the Urban Land (Ceiling and Regulation) (Third Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 20 in Gazette of India dated the 5th January, 1980 under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum.
- (5) A copy of the Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Removal of Difficulties Order, 1979 (Hindi and English versions) published in Notification No. S.O. 809(E) in Gazette of India dated the 15th December, 1979, issued under section 32 of the Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Act, 1977.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1978-79.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Institute.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (6) (i) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1978 along with Statement of Accounts for the year 1977-78.

[P.T.O.]

- (ii) A copy of the Review (Hindi and English versions) on the working of the Akademi.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Eastern Region, Calcutta, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Board.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Board.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) and (10) above.
- (12) A copy of the Annual Report (Hindi* version) of the North-Eastern Hill University, Shillong, for the year 1977-78.
- (13) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts and the Audit Report of the Indian Institute of Technology, Bombay for the year 1978-79 within the stipulated time of 9 months.
- (14) A copy of the Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta for the year 1978-79 together with the certified statement of accounts.
- (15) A copy of the Review (Hindi and English versions) on the working of Victoria Memorial Hall, Calcutta, for the year 1978-79.
- (16) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1977-78 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (17) A copy each of the following Notifications under sub-section (3) of section 59 of the Children Act, 1960:—
- (i) A copy of the Delhi Children (Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. F. 43(CA)/ICW/DS/78 in Delhi Gazette dated the 29th September, 1978.

*English version of the Report was laid on the Table on the 17th May, 1979.

- (ii) A copy of the Delhi Children (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. F. 43(CA)|ICW|DSW|79 in Delhi Gazette dated the 14th November, 1979.
- (iii) A copy of the Pondicherry Children (Amendment) Rules, 1978, published in Notification No. G.O. Ms. 232/78-HEW (SW) in Pondicherry Gazette dated the 6th December, 1978.
- (iv) The Pondicherry Children (Amendment) Rules, 1979 published in Notification No. G.O. Ms. 145/79-HEW (HW) in Pondicherry Gazette dated the 10th July, 1979.
- (v) The Goa, Daman and Diu Children (First Amendment) Rules, 1978, published in Notification No. 6-35-75-LSG in Goa, Daman and Diu Gazette dated the 8th February, 1979.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the School.
- (19) (i) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (20) A statement (Hindi and English versions) showing reasons for not laying simultaneously the Hindi version of the Report.
- (21) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Accounts of the National Council of Science Museums, for the year 1978-79 within the stipulated time of nine months after closing of the accounting year.
- (22) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1978-79.
- (23) (i) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Banaras, for the year 1977-78 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above accounts.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, new Delhi, for the year 1978-79 together with the Audited Accounts.

P.T.O.

- (ii) A copy of the Review (Hindi and English versions) on the working of the Council.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1977-78.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Sansthan.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of Nehru Memorial Museum and Library, New Delhi, for the year 1977-78.
- (ii) Review (Hindi and English versions) on the working of the Museum.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (28) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Boards of Apprenticeship Training|Practical Training at Kanpur, Bombay and Calcutta, for the year 1978-79 within the stipulated period of 9 months after the closing of the accounting year.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Darshan Samiti, New Delhi, for the year 1978-79 along with the Audited Accounts for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of Samiti.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of Board of Apprenticeship Training (Southern Region) Madras, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Board.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1977-78.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the School.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (31) above.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan for the year 1977-78 along with the Audited Accounts and the Audit Report.
- (ii) A copy of the 'Review' (Hindi and English versions) on the working of Kendriya Vidyalaya Sangathan for the year 1977-78.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (33) above.
- (35) (i) A copy of the Annual Report of the Kendriya Vidyalaya Sangathan for the year 1978-79 along with the Audited Accounts.
- (ii) A copy of the 'Review' (Hindi and English versions) on the working of Kendriya Vidyalaya Sangathan for the year 1978-79.
- (36) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (35) above.
- (37) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1977-78 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (38) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna for the year 1978-79 together with Audited Accounts.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (40) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review (Hindi and English versions) by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1978-79.
- (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (b) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1978-79.
- (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (41) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Annual Report of Indian Telephone Industries Limited, Bangalore, for the year 1978-79.
- (42) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1977-78@ along with the Audited Accounts under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (43) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1978-79 along with the Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (44) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation, New Delhi, for the year 1978-79.
- (45) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. 462(E) published in Gazette of India dated the 30th July, 1979.
- (ii) The Sugar (Price Control) Order, 1979, published in Notification No G.S.R. 536(E) in Gazette of India dated the 12th September, 1979.
- (iii) G.S.R. 562(E) published in Gazette of India dated the 3rd October, 1979 containing Corrigendum to Notification No. G.S.R. 536(E) dated the 12th September, 1979.
- (iv) The Sugar (Price Control) Amendment Order, 1979, published in Notification No. G.S.R. 546(E) in Gazette of India dated the 20th September, 1979.

@A statement explaining reasons for not laying the Annual Report within the stipulated period of nine months after the close of the accounting year was laid on the 26th February, 1979.

- (v) The Sugar (Price Control) Second Amendment Order, 1979, published in Notification No. G.S.R. 660(E) in Gazette of India dated the 30th November, 1979.
- (vi) G.S.R. 695(E) published in Gazette of India dated the 17th December, 1979 rescinding the Sugar (Price Control) Order, 1979.
- (vii) The Levy Sugar Supply (Control) Order, 1979, published in Notification No. G.S.R. 696(E) in Gazette of India dated the 17th December, 1979
- (viii) The Sugar (Price Determination for 1978-79 Production) Order, 1979, published in Notification No. G.S.R. 699(E) in Gazette of India dated the 17th December, 1979.
- (ix) The Sugar (Price Determination for 1979-80 Production) Order, 1979, published in Notification No. G.S.R. 700(E) in Gazette of India dated the 17th December, 1979.
- (x) The Sugar (Restrictions on Movement) Order, 1979, published in Notification No. G.S.R. 701(E) in Gazette of India dated the 17th December, 1979.
- (xi) The Sugar (Retention and Sale by Recognised Dealers) Order, 1979, published in Notification No. G.S.R. 702(E) in Gazette of India dated the 17th December, 1979.
- (xii) The Fertiliser (Control) Amendment Order, 1979, published in Notification No. G.S.R. 33(E) in Gazette of India dated the 19th January, 1979.
- (xiii) G.S.R. 387(E) published in Gazette of India dated the 21st June, 1979 containing corrigendum to Notification No. G.S.R. 33(E) dated the 19th January, 1979.
- (xiv) G.S.R. 483(E) published in Gazette of India dated the 13th August, 1979 regarding sale of Ammonium Sulphate and Urea manufactured in the State of Assam to tea gardens etc.
- (xv) G.S.R. 627(E) published in Gazette of India dated the 16th November, 1979 regarding sale of Urea and Calcium Ammonium Nitrate manufactured in Haryana and Punjab.
- (xvi) G.S.R. 511(E) published in Gazette of India dated the 22nd August, 1979 making certain amendments to Notification No. G.S.R. 218(E) dated the 9th March, 1979.
- (xvii) G.S.R. 590(E) (Hindi version) containing corrigendum to Hindi version of Notification No. G.S.R. 511(E) dated 22-8-1979.

[P.T.O.]

- (46) A copy of Notification No. G.S.R. 544(E) (Hindi and English versions) published in Gazette of India dated the 19th September, 1979, issued under section 12A of the Essential Commodities Act, 1955.
- (47) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Modern Bakeries (India) Limited, New Delhi, for the year 1977-78.
 - (ii) Annual Report of the Modern Bakeries (India) Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (48) A statement (Hindi and English versions) on the market loans floated by the Central Government in 1979-80.
- (49) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:—
- (i) G.S.R. No. 429 (E) published in the Gazette of India dated the 1st July, 1979 together with an explanatory memorandum regarding revised rates of Exchange for conversion of 17 Scheduled foreign currencies into Indian Rupees and *vice versa* for the purpose of valuation under Section 14 of the Customs Act, 1962.
 - (ii) G.S.R. No. 430 (E) published in the Gazette of India dated the 2nd July, 1979 with an explanatory memorandum regarding the revised rate of Exchange for conversion of Pound Sterling into Indian Rupees and *vice versa* for the purpose of valuation under Section 14 of the Customs Act, 1962.
 - (iii) G.S.R. No. 437 (E) published in the Gazette of India dated the 6th July, 1979 together with an explanatory memorandum regarding increase in export duty on coffee.
 - (iv) G.S.R. No. 879 published in the Gazette of India dated the 30th June, 1979 together with an explanatory memorandum regarding repatriates concessions to persons of Indian origin from certain East African and Asian Countries.
 - (v) G.S.R. Nos. 325 (E) and 326 (E) both published in Gazette of India dated the 28th May, 1979 with an explanatory memorandum regarding exemption to Malethion, Abate and sprayers from Customs duty in excess of 15 per cent *ad valorem*.
 - (vi) G.S.R. No. 821 published in the Gazette of India dated the 16th June, 1979 together with an explanatory memorandum regarding reduction of Customs duty on Fundus Camera.

- (vii) G.S.R. Nos. 880 and 881 both published in the Gazette of India dated the 30th June 1979 with an explanatory memorandum seek to equalise Customs duty burden on Ferro nickel with nickel oxide sinter.
- (viii) G.S.R. No. 407 (E) published in the Gazette of India dated the 27th June, 1979 together with an explanatory memorandum regarding exemption granted to Jigs, tools and ground handling equipment imported for Jaguar Air craft from Customs duty.
- (ix) G.S.R. No. 408 (E) published in the Gazette of India dated the 27th June, 1979 together with an explanatory memorandum regarding extension of concessional rate of duty on Coking Coal upto 30-6-1980.
- (x) G.S.R. Nos. 409 (E) and 410 (E) published in the Gazette of India dated the 27th June, 1979 together with an explanatory memorandum regarding reduction in Customs duty on parts of Vari Pitch Sheave Stepless Spindle speed regulator.
- (xi) G.S.R. Nos. 416 (E) and 417 (E) both published in Gazette of India dated the 29th June, 1979 together with an explanatory memorandum regarding extension of validity of existing partial exemption from Customs duty on Soda Ash upto 31-3-1980.
- (xii) G.S.R. Nos. 411 (E), 412 (E) and 413 (E) all published in the Gazette of India dated the 27th June, 1979 together with an explanatory memorandum regarding tariff values in respect of almonds, raisins and dates and abolishing tariff values in respect of other varieties of dry|fresh fruits.
- (xiii) G.S.R. No. 418 (E) published in the Gazette of India dated the 29th June, 1979 together with an explanatory memorandum regarding extension of the concessional rate of duty on plain aluminium foil upto 30-9-1979.
- (xiv) G.S.R. No. 428 (E) published in the Gazette of India dated the 30th June, 1979 together with an explanatory memorandum regarding extension of validity of existing total exemption from additional duty on melting scrap upto 31-3-1980.
- (xv) G.S.R. No. 438 (E) published in the Gazette of India dated the 6th July, 1979 together with an explanatory memorandum regarding revised rate of Exchange for conversion of Pound Sterling into Indian Rupees and *vice versa* for the purpose of valuation under Section 14 of the Customs Act, 1962.

[P.T.O.]

- (xvi) G.S.R. No. 448 (E) published in the Gazette of India dated the 19th July, 1979 regarding revision of Exchange rates between Pound Sterling and Indian Rupees for the purpose of Customs valuation.
- (xvii) G.S.R. No. 476 (E) published in the Gazette of India dated the 9th August, 1979 regarding revision of Exchange rates between Hong Kong Dollars and Indian Rupees for the purpose of Customs valuation.
- (xviii) G.S.R. No. 465 (E) published in the Gazette of India dated the 4th August, 1979 with explanatory memorandum regarding reduction in export duty on coffee.
- (xix) G.S.R. No. 372 (E) published in the Gazette of India dated the 13th June, 1979 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against advance licenses for export production.
- (xx) G.S.R. Nos. 466 (E) and 467 (E) both published in the Gazette of India dated the 7th August, 1979 together with an explanatory memorandum regarding exemption to Cinematograph films exposed, when imported into India for training of Defence Personnel from Customs duties.
- (xxi) G.S.R. Nos. 468(E) and 469(E) both published in the Gazette of India dated the 7th August, 1979 together with explanatory memorandum regarding exemption to aircraft engines accessories and components as are in need of repairs or overhaul, when imported into India for the purpose of repair or overhaul from Customs duties.
- (xxii) G.S.R. Nos. 453 (E) and 454(E) both published in the Gazette of India dated the 20th July, 1979 together with explanatory memorandum regarding exemption to medals and trophies from the Customs duty.
- (xxiii) G.S.R. No. 452(E) published in the Gazette of India dated the 20th July, 1979 together with an explanatory memorandum amending notification No. 108-Customs dated the 1st July, 1977.
- (xxiv) G.S.R. No. 457(E) published in the Gazette of India dated the 24th July, 1979 together with an explanatory memorandum regarding reduction of Customs duty on Aluminium foil laminated with Polyethylene film.
- (xxv) GSR Nos. 338(E) and 339(E) both published in the Gazette of India dated the 1st June, 1979 together with explanatory memorandum regarding exemption to goods

imported into India in connection with any Fair Exhibition, Demonstration, Seminar, Congress or Conference from payment of Customs duties subject to fulfilment of certain conditions laid down in the notification No. 116-Customs.

- (xxvi) GSR Nos. 379(E) and 380(E) both published in the Gazette of India dated the 18th June, 1979 together with explanatory memorandum regarding exemption to food-stuffs, medicines, medical stores of perishable nature, clothing and blankets when imported into India by a charitable organisation as free gifts from abroad or purchased out of donations received abroad in foreign exchange by a charitable organisation in India for free distribution subject to fulfilment of certain conditions laid down in the Notification No. 128-Customs.
- (xxvii) GSR Nos. 419 (E) and 420 (E) both published in the Gazette of India dated the 29th June, 1979 together with explanatory memorandum regarding exemption to goods imported by an institution into India for maintenance of war-graves from payment of Customs duties.
- (xxviii) GSR Nos. 421 (E) and 422 (E) both published in the Gazette of India dated the 29th June, 1979 together with explanatory memorandum regarding exemption to goods imported into India for the purpose of trial, demonstration or training before any authority under the Ministry of Defence from payment of Customs duties subject to fulfilment of certain conditions laid down in the Notification No. 149-Customs.
- (xxix) GSR No. 341 (E) published in the Gazette of India dated the 2nd June, 1979 together with an explanatory memorandum regarding additional duty on blades for leather shaving machine.
- (xxx) GSR Nos. 342 (E) to 344 (E) all published in the Gazette of India dated the 2nd June, 1979 together with explanatory memorandum regarding reduction of import duty on PTEFE moulding powder/granule and tapes for manufacture of PTFE insulated wires and cables.
- (xxxii) GSR No. 382 (E) published in the Gazette of India dated the 18th June, 1979 together with an explanatory memorandum regarding increase in export duty on coffee.
- (xxxiii) GSR No. 270 (E) published in the Gazette of India dated the 27th April, 1979 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against 'Advance Licences' for export production.

[P.T.O.]

- (xxxiii) GSR Nos. 532 (E) and 533 (E) both published in the Gazette of India dated 7th September, 1979 together with an explanatory memorandum regarding exemption to food-stuff, medicines, medical stores of perishable nature, clothing and blankets subject to certain conditions specified in GSR No. 532 (E), from the whole of basic, additional and auxiliary duty of customs.
- (xxxiv) GSR No. 626 (E) published in the Gazette of India dated the 14th November, 1979 together with an explanatory memorandum regarding revision of exchange rates between Japanese Yen and Indian Rupees for the purpose of Customs valuation.
- (xxxv) GSR No. 630 (E) published in the Gazette of India dated the 19th November, 1979 together with an explanatory memorandum regarding revision of exchange rates between Pound Sterling and Indian Rupees for the purpose of Customs valuation.
- (xxxvi) GSR No. 671 (E) published in the Gazette of India dated the 4th December, 1979 together with an explanatory memorandum regarding revision of exchange rates between Pound Sterling and Indian Rupees for purpose of Customs valuation.
- (xxxvii) GSR 521 (E) published in the Gazette of India dated the 30th August, 1979 together with an explanatory memorandum regarding revision of exchange rates between Hong Kong Dollar and Indian Rupees for the purpose of Customs valuation.
- (xxxviii) GSR No. 561 (E) published in the Gazette of India dated the 1st October, 1979 together with an explanatory memorandum regarding revision of exchange rates between 17 Scheduled foreign currencies and Indian Rupees for the purpose of Customs valuation.
- (xxxix) GSR No. 549 (E) published in the Gazette of India dated the 24th September, 1979 together with an explanatory memorandum regarding revision of exchange rates between Austrian Schillings and Indian Rupees for the purpose of Customs valuation.
- (xl) GSR No. 560 (E) published in the Gazette of India dated the 1st October, 1979 together with an explanatory memorandum regarding fixing of exchange rate between Russian Rouble and Indian Rupees for the purpose of Customs valuation.

- (xli) GSR No. 643 (E) published in the Gazette of India dated the 26th November, 1979 together with an explanatory memorandum regarding revision of exchange rates between Swiss Francs and Indian Rupees for the purpose of Customs valuation.
- (xlii) GSR No. 703 (E) published in the Gazette of India dated the 18th December, 1979 together with an explanatory memorandum regarding revision of exchange rates between Danish Kroners and Indian Rupees for the purpose of Customs valuation.
- (xliii) GSR No. 1 (E) published in the Gazette of India dated 1-1-80 together with an explanatory memorandum regarding revision of exchange rates between 17 Scheduled foreign currencies and Indian Rupees for the purpose of Customs valuation.
- (xliv) GSR No. 606 (E) published in the Gazette of India dated 31-10-79 together with an explanatory memorandum regarding revision of exchange rates between Pound Sterling and Indian Rupees for the purpose of Customs valuation.
- (xlv) GSR No. 586 (E) published in the Gazette of India dated 25-10-1979 together with an explanatory memorandum regarding revision of exchange rates between Pound Sterling and Indian Rupees for the purpose of Customs valuation.
- (xlvi) GSR No. 540 (E) published in the Gazette of India dated 17-9-1979 together with an explanatory memorandum regarding revision of exchange rates between Pound Sterling and Indian Rupees for the purpose of Customs valuation.
- (xlvii) GSR No. 527 (E) published in the Gazette of India dated 1-9-1979 together with an explanatory memorandum regarding appointing 1st day of October, 1979, as the date on which the Customs Act, 1962 and Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, shall come into force in the State of Sikkim.
- (xlviii) GSR Nos. 618 (E), 619 (E) and 620 (E) published in the Gazette of India, dated 13-11-1979 together with an explanatory memorandum regarding amendment of Baggage Rules, 1978; amendment of Tourist Baggage Rules, 1978; and rescinding of notification of the Central Board of Revenue No. 30-Customs, dated 19-2-1955 for the purpose of extending the provisions of the baggage rules applicable to the international passenger also to passengers arriving in India from Pakistan.

[P.T.O.]

- (xlix) GSR No. 623 (E) published in the Gazette of India, dated 13-11-1979 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against Advance Licences for export production.
- (l) GSR No. 576 (E) published in the Gazette of India, dated 10-10-1979 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against Advance Licences for export production.
- (li) GSR No. 486 (E) published in Gazette of India, dated 13-8-1979 together with an explanatory memorandum regarding extension of period upto 31-3-1980 on PVC Resin from the whole of the basic Customs duty leviable thereon.
- (lii) GSR No. 512 (E) published in Gazette of India dated 22-8-79 together with an explanatory memorandum regarding exemption from excise duty on sponge iron.
- (liii) GSR No. 513 (E) published in the Gazette of India dated 22-8-79 together with an explanatory memorandum regarding amendment of Notification No. 104-Customs, dt. 10-5-79.
- (liv) GSR No. 515 (E) published in Gazette of India, dated 24-8-79 together with an explanatory memorandum regarding exemption on out-board motors of a capacity above 7 H P.
- (lv) GSR No. 516 (E) published in Gazette of India, dated 24-8-79 together with an explanatory memorandum regarding amendment in the notification of the Govt. of India Ministry of Finance, No. 104-Customs, dated 10-5-1979.
- (lvi) GSR No. 1126 published in Gazette of India dt. 8-9-79 together with an explanatory memorandum regarding amendment in notification No. 240-Customs dated the 30th December, 1978 on the Watches and Watch parts.
- (lvii) GSR No. 542 (E) published in Gazette of India dated 18-9-79 together with an explanatory memorandum regarding exemption on prilled ammonium nitrate (explosive grade).
- (lviii) GSR No. 543 (E) published in Gazette of India dated 18-9-79 together with an explanatory memorandum regarding amendment in notification No. 104-Customs dated 10-5-79 to exempt prilled ammonium nitrate.
- (lix) GSR No. 552 (E) published in Gazette of India dated 28-9-79 together with an explanatory memorandum regarding exemption on the components required for the manufacture of heavy commercial motor vehicles.

- (lx) GSR No. 553 (E) published in Gazette of India dated 28-9-79 together with an explanatory memorandum regarding exemption on the components required for the manufacture of heavy commercial motor vehicles.
- (lxi) GSR No. 563 (E) published in the Gazette of India dt. 3-10-79 together with an explanatory memorandum regarding exemption on plain Aluminium foil.
- (lxii) GSR No. 564 (E) published in the Gazette of India dt. 3-10-79 together with an explanatory memorandum regarding exemption on Aluminium foil laminated with polyethylene film.
- (lxiii) GSR No. 613 (E) published in the Gazette of India dt. 6-11-79 together with an explanatory memorandum regarding amendment in the notification No. 36-Customs dt. 15-2-79.
- (lxiv) GSR No. 621 (E) published in Gazette of India, dated 13-11-79 together with an explanatory memorandum regarding amendment in notification No. 24-Customs dt. 27-1-1979.
- (lxv) GSR No. 622 (E) published in the Gazette of India dated 13-11-79 together with an explanatory memorandum regarding exemption on isobornyl acetate.
- (lxvi) GSR No. 631 (E) published in the Gazette of India dt. 20-11-79 together with an explanatory memorandum regarding amendment in the notification No. 142-Customs dt. 27-6-79.
- (lxvii) GSR No. 680 (E) published in the Gazette of India dt. 5-12-79 together with an explanatory memorandum regarding exemption from import duty on waste paper.
- (lxviii) GSR No. 681 (E) published in Gazette of India dt. 5-12-79 together with an explanatory memorandum regarding amendment in the notification No. 104-Customs dt. 10-5-79.
- (lxix) GSR No. 682 (E) published in the Gazette of India dt. 5-12-79 together with an explanatory memorandum regarding exemption on rough uncut precious stones from the import duty.
- (lxx) GSR No. 514 (E) published in the Gazette of India dt. 24-8-79 together with an explanatory memorandum regarding increase in export duty on cardamom.
- (lxxi) GSR No. 526 (E) published in the Gazette of India dt. 1-9-79 together with an explanatory memorandum regarding exemption from export duty on instant coffee.

[P.T.O.]

- (lxxii) GSR No. 635 (E) published in the Gazette of India dt. 23-11-79 together with an explanatory memorandum regarding exemption from additional duty on rough ophthalmic glass blanks.
- (lxxiii) GSR Nos. 636 (E) and 637 (E) published in the Gazette of India, dt. 23-11-79 together with explanatory memorandum regarding modification of exemption from import duty on viscose filament yarn of 600 deniers and above.
- (lxxiv) GSR No. 652 (E) published in the Gazette of India dt. 29-11-79 together with an explanatory memorandum regarding exemption from export duty on black pepper.
- (lxxv) GSR Nos. 676 (E) and 677 (E) published in the Gazette of India dt. 5-12-79 together with explanatory memorandum regarding levying customs duty on refrigerators deep-freezers and air-conditioners imported by passengers as part of baggage on transfer of residence to India.
- (lxxvi) GSR No. 6 (E) published in the Gazette of India dt. 9-1-80 together with an explanatory memorandum regarding revision of exchange rates between Pound Sterling and Indian Rupees for the purpose of Customs valuation.
- (lxxvii) GSR No. 610 (E) published in the Gazette of India dt. 2-11-79 together with an explanatory memorandum specifying limits in respect of waste/scrap arising in the course of manufacture of polythene bags, ivory carvings and plain ivory bangles in the Kandla Free Trading zone.
- (lxxviii) GSR Nos. 657 (E) and 658 (E) both published in the Gazette of India, dt. 30-11-79 together with an explanatory memorandum regarding exemption on goods imported into Santacruz Electronics Export Processing zone from Customs duty.
- (lxxix) GSR Nos. 678 (E) and 679 (E) both published in the Gazette of India, dt. 5-12-79 together with an explanatory memorandum exempting wet blue hides and skins from Customs duty.
- (lxxx) GSR No. 687 (E) published in the Gazette of India dt. 11-12-79 together with an explanatory memorandum extending Notification No. 227-Customs, dt. 30-11-79 regarding imports into Santacruz Electronics Export processing zone.
- (lxxxii) GSR No. 1066 published in the Gazette of India, dt. 18-8-79 containing corrigendum to notification No. 113-Customs, dt. 28-5-79 exempting Malathion, Abate, Ultra Low Volume Hand Operated sprayers and Ultra Low Volume Truck mounted sprayers from Customs duty.

- (lxxxii) GSR No. 1532 published in the Gazette of India, dt. 29-12-79 regarding banning of book entitled 'Who killed Gandhi'.
- (lxxxiii) SO 559 (E) and SO 560 (E), published in the Gazette of India, dt. 1-10-79, together with an explanatory memorandum deleting the word 'Sikkim' from the Notification Nos. 43 and 45 both dated 1-2-63, in view of the extension of Customs Act, 1962 and COFEPOSA, Act, 1974 to the State of Sikkim with effect from 1-10-1979.
- (lxxxiv) GSR No. 1099 published in the Gazette of India, dt. 1-9-79 together with an explanatory memorandum regarding grading of sample parcels of Tobacco under the Tobacco Grading & Marketing Rules, 1937.
- (lxxxv) G.S.R. 10(E) and 11(E) published in Gazette of India dated the 19th January, 1980 together with an explanatory memorandum regarding exemption on liquefied Petroleum Gas (including propane and butane) from the whole of basic and auxiliary duties leviable thereon upto 30th September, 1980.
- (50) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) GSR No. 373 (E) and 374 (E) published in the Gazette of India dated the 13th June, 1979 together with an explanatory memorandum regarding introduction of a formula computing the average count in respect of round mesh mosquito netting.
 - (ii) GSR 391 (E) published in the Gazette of India dated the 23rd June, 1979 together with an explanatory memorandum regarding excise duty on imported Acrylic fibre amendment to Notification No. 133/77-CE, dated the 18th June, 1979.
 - (iii) GSR No. 392 (E) published in the Gazette of India dated the 23rd June, 1979 together with an explanatory memorandum regarding exemption from Excise duty on waste of crimped yarn.
 - (iv) GSR 394 (E) and 395 (E) published in the Gazette of India dated the 23rd June, 1979 together with an explanatory memorandum regarding amendment to Notification Nos. 24/75-CE and 25/75-CE dated the 1st March, 1975 to clarify that rebate of Excise duty will be admissible even when the increase in the use of minor oils in soap is in decimal percentage point.
 - (v) GSR 823 published in the Gazette of India dated the 16th June, 1979 rescinding notification No. 14/76-CE, dated the 23rd January, 1976 which had become otiose on withdrawal of the simplified procedure.

[P.T.O.]

- (vi) GSR 882 published in the Gazette of India dated the 30th June, 1979 together with an explanatory memorandum regarding provisions or levy of Excise duty @ 10 per cent *ad valorem* instead of 15 per cent *ad valorem* on insulating varnishes provided they are manufactured from ingredients on which the appropriate duty of Excise or the additional (Countervailing) duty, as the case may be, had already been paid and used for insulating electric wires and cables.
- (vii) GSR 352 (E) published in the Gazette of India dated the 6th June, 1979 together with an explanatory memorandum regarding exemption to laminated jute bags falling under Item No. 68 of the Central Excise Tariff.
- (viii) GSR No. 425 (E) published in the Gazette of India dated the 30th June, 1979 together with an explanatory memorandum regarding fixation of effective rate of duty on wash oil falling under Item No. 11A of Central Excise Tariff.
- (ix) GSR No. 426 (E) published in the Gazette of India dated the 30th June, 1979 together with an explanatory memorandum rescinding notification No. 54/59-CE dated the 16th May, 1959.
- (x) GSR No. 427 (E) published in the Gazette of India dated the 30th June, 1979 together with explanatory memorandum regarding amendment to notification No. 55/75 dated the 1st March, 1975 giving complete exemption to crushed bones and bone products.
- (xi) GSR No. 432(E) published in the Gazette of India dated the 4th July, 1979 together with an explanatory memorandum regarding exemption from duty on waste jute yarn under Tariff Item No. 180.
- (xii) GSR No. 440 (E) published in the Gazette of India dated the 13th July, 1979 regarding exemption from Excise duty on woollen and Acrylic spun yarn.
- (xiii) GSR No. 987 published in the Gazette of India dated the 28th July, 1979 together with an explanatory memorandum regarding delegation of Powers.
- (xiv) GSR No. 451 (E) published in the Gazette of India dated the 20th July, 1979 together with an explanatory memorandum regarding exemption to prepared foods distributed free of cost to infants, children, pregnant women and nursing mothers.

- (xv) GSR No. 442 (E) published in the Gazette of India dated the 17th July, 1979 together with an explanatory memorandum regarding the value of goods falling under Tariff Item No. 68 and which have been exempted from the whole of the excise duty.
- (xvi) GSR No. 446 (E) and 445 (E) published in the Gazette of India dated the 18th July, 1979 together with an explanatory memorandum regarding withdrawal of Excise duty on coal.
- (xvii) GSR No. 460 (E) published in the Gazette of India, dated the 30th July, 1979 together with an explanatory memorandum notifying that the manufacturer of motor vehicles parts who avail of another concession in respect of 'Original Equipment Clearance' would not be eligible to avail the benefit under the general scheme of concession to small scale manufacturers.
- (xviii) GSR No. 461 (E) published in the Gazette of India dated the 30th July, 1979 together with an explanatory memorandum extending the concessional rates of duty of 5 per cent *ad valorem* applicable to cycle parts thereof to locking devices designed for use in cycles.
- (xix) GSR No. 470 (E) published in the Gazette of India dated the 7th August, 1979 together with an explanatory memorandum regarding levy of excise duty on higher priced snuff manufactured from cheaper snuff.
- (xx) GSR No. 473 (E) to 475 (E) published in the Gazette of India dated the 9th August, 1979 together with an explanatory memorandum exempting Poly-propylene, Tapes, Poly-propylene monofilament yarn 60 Deniers and above and Poly-propylene Waste from Excise duty.
- (xxi) GSR No. 458 (E) published in the Gazette of India dated 25th July, 1979 regarding concessional rate on white printing paper.
- (xxii) GSR No. 480 (E) and 481 (E) published in the Gazette of India dated the 10th August, 1979 together with an explanatory memorandum regarding excise duty concessions to Iron and Steel Products.
- (xxiii) GSR 960 published in the Gazette of India dated the 21st July, 1979 together with an explanatory memorandum regarding Ammonium Nitrate.
- (xxiv) GSR 547 (E) published in the Gazette of India dated the 22nd September, 1979 together with an explanatory memorandum regarding exemption from Central Excise

[P.T.O.]

duty goods cleared under rules 13-14 of Central Excise for exports and display in an exhibition abroad 'in bond' and subsequently re-imported to India.

- (xxv) GSR 674 (E) and 675 (E) published in the Gazette of India dated the 5th December, 1979 together with an explanatory memorandum regarding exemption from payment of excise duty on Polypropylene spun yarn.
- (xxvi) GSR 575 (E) published in the Gazette of India dated the 10th October, 1979 together with an explanatory memorandum regarding grant of exemption from Excise duty on Polypropylene Tapes.
- (xxvii) GSR 522 (E) published in the Gazette of India dated the 30th August, 1979 together with an explanatory memorandum exempting excisable goods donated to the victims affected by the floods in Morvi-Malia in the State of Gujarat from Central Excise duty.
- (xxviii) GSR 659 (E) published in the Gazette of India dated the 30th November, 1979 together with an explanatory memorandum regarding type of drill which would be assessable under clause (v) of proviso I to Notification No. 226/77 CE, dated the 15th July, 1979 as amended.
- (xxix) GSR 539 (E) published in the Gazette of India dated the 30th November, 1979 together with an explanatory memorandum regarding cotton fabrics used for industrial purposes within the factory of production for enjoying exemption from Additional Excise duty.
- (xxx) GSR 714 (E) and 715 (E) published in the Gazette of India dated the 27th December, 1979 together with an explanatory memorandum extending the period of duty exemptions on Transformers, Generators and Electric Motors.
- (xxxii) GSR 541 (E) published in the Gazette of India dated the 18th September, 1979 together with an explanatory memorandum regarding exemption from Excise duty on Patch prints and logos.
- (xxxiii) GSR 709 (E) published in the Gazette of India dated the 22nd December, 1979 together with an explanatory memorandum regarding excise duty exemption on Bare Copper Wires finer than 14 SWG.
- (xxxiiii) GSR 485 (E) published in the Gazette of India dated the 13th August, 1979 together with an explanatory memorandum regarding partial exemption from Excise duty on Steel Castings manufactured from specific steel melting scraps with the aid of aluminothermic process.

- (xxxiv) GSR 484 (E) published in the Gazette of India dated the 13th August, 1979 together with an explanatory memorandum extending the scope of Excise duty exemption to all types of metal containers.
- (xxxv) GSR 1388 and 1389 published in the Gazette of India dated the 17th November, 1979 together with an explanatory memorandum exempting Transformer Oil base Stock/Transformer Oil Food Stock intended for use in the manufacture of Transformer Oil.
- (xxxvi) GSR 578 (E) published in the Gazette of India dated the 18th October, 1979 along with its Corrigendum bearing G.S.R. No. 719 (E) published in Gazette of India dated 28-12-79 together with an explanatory memorandum regarding blanket exemption to all excisable goods produced in Kandla Free Trade Zone.
- (xxxvii) GSR 656 (E) published in the Gazette of India dated the 30th November, 1979 together with an explanatory memorandum regarding increase in the excise duty on sugar.
- (xxxviii) GSR 691 (E) to 693 (E) published in the Gazette of India dated the 17th December, 1979 together with an explanatory memorandum regarding adjustment in the rates of Excise duty on sugar consequent on the reintroduction of dual pricing policy on sugar.
- (xxxix) GSR 1415 published in the Gazette of India dated the 24th November, 1979 together with an explanatory memorandum regarding increase in the quantity of duty free samples of sugar drawn for test purposes by the officers of the Department of Food.
- (xl) GSR 592 (E) to 594 (E) and 612 (E) published in the Gazette of India dated the 29th October, 1979 and 3rd. November, respectively, together with an explanatory memorandum regarding re-introduction of duty on Khandsari Sugar.
- (xli) GSR 708 (E) published in the Gazette of India dated the 22nd December, 1979 together with an explanatory memorandum extending the duration of concession to raw naphta intended for use in the manufacture of Ammonia.
- (xlii) GSR 1206 published in the Gazette of India dated the 29th September, 1979 together with an explanatory memorandum regarding exclusion of excisable goods which pay duty through banderols from the purview of notification No. 201/79-CE dated the 4th June, 1979.

P.T.O.

- (xliii) GSR 983 published in the Gazette of India dated the 21st July, 1979 regarding introduction of Self Removal procedure for sugar.
- (xliv) GSR 495 (E) and 496 (E) and 500 (E) and 501 (E) published in the Gazette of India dated the 17th August, 1979 and 18th August, 1979 together with explanatory memorandum regarding fixation of Excise duty and counterveiling duties on the affected petroleum products to the level prevailing before the 1st March, 1979.
- (xlv) GSR 534 (E) published in Gazette of India, dated the 10th September, 1979 together with an explanatory memorandum regarding reduction of basic excise duty on Kerosene and high speed Diesel oil by seventy rupees per Kilo-litre in each case, as part of efforts to bring down their prices.
- (xlvi) GSR 545 (E) published in Gazette of India, dated the 19th September, 1979 together with an explanatory memorandum regarding exemption on bars and rods manufactured out of imported steel billets from levy of Excise duty.
- (xlvii) GSR 565 (E) published in Gazette of India dated the 4th October, 1979 together with an explanatory memorandum regarding prescription of effective duty, at a specific rate, on Aluminium wire rods manufactured from ingots or billets and continue in old rate in respect of Aluminium in general.
- (xlviii) GSR 566 (E) published in Gazette of India dated the 4th October, 1979 together with explanatory memorandum regarding provision of exemption from excise duty in respect of Aluminium ingots to the extent of the duty leviable on the "price equalisation amount" under the Aluminium Control Order.
- (xlix) GSR 567 (E) published in Gazette of India dated the 4th October, 1979 together with explanatory memorandum regarding restriction of application of the Special procedure under Rules 56A of Central Excise Rules 1944 to Aluminium, other than wire rods manufactured from ingots or billets.
- (l) GSR 568 (E) published in Gazette of India, dated the 4th October, 1979 together with explanatory memorandum containing amendment to notification No. 268/79.
- (li) GSR 638 (E) published in Gazette of India, dated the 24th November, 1979 together with explanatory memorandum regarding exemption of duty on unprocessed cotton fabrics from levy of basic and additional excise duties if such fabrics are used within the same factory for further manufacture.

- (lii) GSR 639(E) published in Gazette of India, dated the 24th November, 1979 together with explanatory memorandum regarding exemption from levy of basic and additional excise duty on processed fabrics used within the same factory for further manufacture.
- (liii) GSR 640(E) published in Gazette of India, dated the 24th November, 1979 together with explanatory memorandum containing amendment to earlier notification relating to levy of basic excise duty on cotton fabrics to modify the exemption available to such fabrics.
- (liv) GSR 641(E) published in Gazette of India, dated the 24th November, 1979 together with explanatory memorandum containing amendment to earlier notification relating to levy of additional duty on cotton fabrics to modify the exemption available earlier.
- (lv) GSR 642(E) published in Gazette of India, dated the 24th November, 1979 together with explanatory memorandum regarding exemption of duty on processed woollen fabrics if such fabrics are subjected to any further processing within the same factory.
- (lvi) GSR 643(E) published in Gazette of India, dated the 24th November, 1979 together with explanatory memorandum regarding continuation of the exemption from levy of basic and additional duty on woollen fabrics subject to processes of calendering with plain rollers.
- (lvii) GSR 644(E) published in Gazette of India dated the 24th November, 1979 together with explanatory memorandum regarding exemption to processed man-made fabrics from levy of additional duties of excise subjected to any further process within the same factory.
- (lviii) GSR 645(E) published in Gazette of India, dated the 24th November, 1979 together with explanatory memorandum regarding the continuation of exemption from additional excise duty on man-made fabrics subjected to certain specified processes.
- (lix) GSR 646(E) published in Gazette of India, dated the 24th November, 1979 together with explanatory memorandum regarding processed woollen and man-made fabrics.
- (Lx) GSR 663(E) published in Gazette of India, dated the 4th December, 1979 together with an explanatory memorandum regarding reduction of rate of duty on naphtha based low-density of polythelene, high density polythelene and polythelene.

P.T.O.

- (lxi) G.S.R. 664(E) published in Gazette of India dated the 4th December, 1979 together with an explanatory memorandum regarding reduction in the excise duty on PVC if manufactured through non-naphtha route.
- (lxii) G.S.R. 665(E) published in Gazette of India dated the 4th December, 1979 together with an explanatory memorandum rescinding notification No. 203/79-CE.
- (lxiii) G.S.R. 666(E) published in Gazette of India dated the 4th December, 1979 together with an explanatory memorandum regarding reduction in basic excise duty on caprolactum for tyre cord industry.
- (lxiv) G.S.R. 667(E) published in Gazette of India dated the 4th December, 1979 together with an explanatory memorandum regarding exemption of special excise duty in respect of caprolactum.
- (lxv) G.S.R. 668(E) published in Gazette of India dated the 4th December, 1979 together with an explanatory memorandum regarding exemption of special excise duty in respect of polybutadiene rubber.
- (lxvi) G.S.R. 669(E) published in Gazette of India dated the 4th December, 1979 together with an explanatory memorandum regarding reduction in the excise duty on phthalic anhydride when manufactured by the naphtha route.
- (lxvii) G.S.R. 670(E) published in Gazette of India dated the 4th December, 1979 together with an explanatory memorandum regarding exemption of duty on switches, plugs and sockets if produced by hand medium operator machines.
- (lxviii) G.S.R. 381(E) published in Gazette of India dated the 18th June, 1979 together with an explanatory memorandum regarding withdrawal of compounded levy on course grain plywood.
- (lxix) G.S.R. 699(E) published in Gazette of India dated the 6th June, 1979 together with an explanatory memorandum regarding exemption to Ammonia Gas etc. to be used in the process of production of Heavy Water at the Heavy Water Plant (Talcher) of Department of Atomic Energy from Excise Duty.
- (lxx) G.S.R. 361(E) published in Gazette of India dated the 11th June, 1979 together with an explanatory memorandum regarding grant of full exemption from Excise Duty leviable on Bare Copper Wire finer than 14 SWG.

- (lxxi) G.S.R. 328(E) published in Gazette of India dated the 30th May, 1979 together with an explanatory memorandum regarding grant of partial exemption from Excise Duty on cement manufactured in mini cement plant.
- (ixxii) G.S.R. 346(E) published in Gazette of India dated the 4th June, 1979 together with an explanatory memorandum regarding Briefs on set of inputs in respect of items falling under Tariff Item No. 68 and recovery of supervision charges from manufacturers/exporters.
- (51) A copy each of the following notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962 and Section 38 of Central Excise and Salt Act, 1944:—
- (i) G.S.R. No. 433(E) published in the Gazette of India dated 4th July, 1979 together with explanatory memorandum regarding partial exemption in the rates of import duty on raw wool and wool tops.
- (ii) G.S.R. 434(E) published in the Gazette of India dated the 4th July, 1979 together with explanatory memorandum regarding exemption from the levy of import duty on woollen rags and woollen wastes.
- (iii) G.S.R. No. 435(E) published in the Gazette of India dated the 4th July, 1979 together with explanatory memorandum regarding revision of the rates of duties on processed woollen fabrics.
- (iv) G.S.R. Nos. 347(E) to 349(E) published in the Gazette of India dated the 4th June, 1979 regarding increase in Central Excise duty on Poly Vinyl Chloride resins and to maintain countervailing duty on imported polyvinyl chloride resins.
- (v) G.S.R. No. 333(E) published in the Gazette of India dated the 31st May, 1979 together with explanatory memorandum seeks to fix effective rate of countervailing duty applicable to Furnace Oil supplied as bunker to Coastal vessels.
- (vi) G.S.R. No. 329(E) published in the Gazette of India dated the 31st May, 1979 together with explanatory memorandum regarding complete exemption to glass and glassware used in the factory of production for further manufacture of other glass and glassware, falling under Item No. 23A of CET.
- (vii) G.S.R. No. 330(E) published in the Gazette of India dated the 31st May, 1979 together with explanatory memorandum regarding Glass and Glassware included in the list of items to which provisions of rule 56A are applicable.

P.T.O.

- (viii) G.S.R. No. 331(E) published in the Gazette of India dated the 31st May, 1979 together with explanatory memorandum regarding fixation of effective rate of duty of 10 per cent *ad valorem* on telecommunication wires and cables.
- (ix) G.S.R. No. 332(E) published in the Gazette of India dated the 31st May, 1979 together with explanatory memorandum regarding exemption to steel melting scrap falling under item No. 26 arising in the course of manufacture of electrical stampings and lamination falling under Item No. 28 of CET subject to certain conditions.
- (x) G.S.R. No. 318(E) published in the Gazette of India dated the 24th May, 1979 together with explanatory memorandum regarding grant of drawback on the manufacture of—
- (xi) G.S.R. No. 549(E) and 550(E) both published in the Gazette of India dated the 27th September, 1979 together with an explanatory memorandum regarding extension of the validity of re-adjusted rates of duty on copper as a measure of assistance to M/s. Hindustan Copper Ltd., a public sector undertaking.
- (xii) G.S.R. No. 598(E) published in the Gazette of India dated the 30th October, 1979 together with explanatory memorandum regarding extension of full exemption from Customs duties for viscose and polynosic staple fibre upto 31st December, 1980.
- (xiii) G.S.R. No. 599(E) published in the Gazette of India dated the 30th October, 1979 together with explanatory memorandum regarding withdrawal of the partial exemption available to man-made staple fibre and tow of cellulosic origin.
- (xiv) G.S.R. No. 600(E) published in the Gazette of India dated the 30th October, 1979 together with explanatory memorandum regarding continuation of exemption to man-made staple fibres made out of tow on which excise duty or countervailing Customs duty has been paid.
- (xv) G.S.R. Nos. 705(E) and 706(E) both published in the Gazette of India dated the 19th December, 1979 together with explanatory memorandum regarding extension of validity of re-adjusted rates of Excise and Customs duty to assist M/s. Hindustan Copper Ltd., a public sector undertaking.
- (52) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. No. 414(E) published in Gazette of India dated 28th June, 1979 together with an explanatory memorandum defining the jurisdiction of Bombay and Pune Collectorate in Bombay.

- (ii) G.S.R. No. 698 published in Gazette of India dated 19th May, 1979 together with an explanatory note amending rule 196 of the Central Excise Rules, 1944 to make the charging provision in the rule itself self-contained so that reliance is not placed on rule 9A of the Central Excise Rules, 1944.
- (iii) G.S.R. No. 717 published in Gazette of India dated 26th May, 1979 specifying the jurisdiction of the new Collector of North U.P. by realigning the jurisdiction of the old Collector of Kanpur and Allahabad.
- (iv) G.S.R. No. 822 published in the Gazette of India dated 16th June, 1979 deleting Chapter VII-B of the Central Excise Rules, 1944 under which the simplified procedure was prescribed.
- (v) G.S.R. No. 455(E) published in Gazette of India dated 23rd July, 1979 regarding retention of some major procedural relaxation given earlier to certain category of manufacturers.
- (vi) G.S.R. No. 447(E) published in Gazette of India dated 19th July, 1979 notifying that the appeals against an order or decision of an officer of the Central Excise subordinate to Collector of Central Excise, Baroda, will be heard by Appellate Collector, Bombay.
- (vii) G.S.R. No. 494(E) published in the Gazette of India dated 17th August, 1979 together with an explanatory memorandum regarding exemption to 'prepared foods' distributed free of cost to infants, children, pregnant women and nursing mothers.
- (viii) G.S.R. No. 1065 published in Gazette of India dated 18th August, 1979 in order to give an indication about the capacity of the factory in the licence itself.
- (ix) G.S.R. No. 551(E) published in Gazette of India dated 27th September, 1979 permitting export under bond of the finished goods from the processing factory.
- (x) G.S.R. No. 1339 published in Gazette of India dated 10th November, 1979.
- (xi) G.S.R. No. 1533 published in Gazette of India dated 29th December, 1979 allowing a manufacturer to send semi-finished goods for completion of manufacturing processes to his other premises or factory.
- (xii) G.S.R. No. 1295 published in the Gazette of India dated the 27th October, 1979 prescribing certain procedure for recovery of duty on electricity.

[P.T.O.]

- (xiii) G.S.R. No. 1373 published in Gazette of India dated the 17th November, 1979 regarding amendment of Bond Proforma to allow for its acceptance by the Superintendent of Central Excise.
- (xiv) G.S.R. No. 1343 published in Gazette of India dated the 10th November, 1979 regarding introduction of two statutory forms EBEA (Biris) and EB-3-B (Biris) for purposes of reducing the scope for evasion of Central Excise duty.
- (53) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:—
- (i) S.O. Nos. 2003 to 2012, 2014 to 2019, 2022 to 2025 and 2029, published in the Gazette of India dated the 16th June, 1979 regarding exemption under Section 10 (23C) (iv) of the Income Tax Act, 1961 (43 of 1961).
 - (ii) S.O. No. 324(E) published in the Gazette of India dated the 30th May, 1979 regarding the Amendment of Rule 6AA which delegates the powers of the prescribed authority for the purpose of Section 35CC and 35CCA of the Income Tax Act, 1961 to a State level Committee.
 - (iii) S.O. No. 416(E) published in the Gazette of India, dated the 21st July, 1979 regarding insertion of a new clause (2A) in Rule 50 to enable persons having passed the final Examination of Institute of Company Secretaries of India, New Delhi, to act as authorised representative of the assessee and also to amend Rules 54 and 55 to enable a person who has appeared before an Income Tax authority in the erstwhile Portuguese and French provinces in India to be registered as an Income Tax practitioner.
 - (iv) S.O. Nos. 3948 and 3949 both dated the 8th December, 1979 and S.O. Nos. 4083 to 4086 all dated the 29th December, 1979, published in the Gazette of India, grant exemption under Section 10 (23C)(iv) of the Income Tax Act, 1961 (43 of 1961).
- (54) A copy each of the following Notifications (Hindi and English versions) under the Finance Act, 1979:—
- (i) GSR No. 354 (E) published in the Gazette of India dated 8-6-79 together with explanatory memorandum regarding appointing of 15th June, 1979 as the date on which provisions of Chapter V relating to Foreign Travel Tax of the Finance Act, 1979 to come into force.
 - (ii) GSR No. 355 (E) published in the Gazette of India dt. 11-6-79 together with explanatory memorandum regarding promulgation of Rules made under Section 40 of the Finance Act

of Foreign Travel Tax, 1979 for carrying out the purposes of the Chapter V, i.e., providing for administration of the Foreign Travel Tax.

- (iii) GSR No. 356(E) published in the Gazette of India, dt. 11-6-79 together with explanatory memorandum seeks to specify Afghanistan, Bangladesh, Bhutan, Burma, Nepal, Pakistan, Sri Lanka and Maldives are the neighbouring countries under Section 35(ii) of Finance Act, '79.
- (iv) GSR No. 357(E) published in the Gazette of India, dt. 11-6-79 together with explanatory memorandum seeks to authorise every carrier whose ship or aircraft or both are engaged in performing international journey from any Customs port or Customs airport in India to collect Foreign Travel Tax under Sec. 35(2) of Finance Act, 1979.
- (v) GSR 358(E) published in the Gazette of India, dt. 11-6-79 together with explanatory memorandum seeks to exempt passengers performing an international journey from Rameshwaram to Talaimanar from payment of Foreign Travel Tax leviable under Sec. 35(1) of Finance Act, 1979.
- (vi) GSR No. 359(E) published in the Gazette of India dt. 11-6-79 together with explanatory memorandum regarding exemption granted to transit passenger from Foreign Travel Tax leviable under Sec. 35(1) of the Act, 1979 subject to the conditions specified.
- (vii) GSR No. 360(E) published in the Gazette of India, dt. 11-6-79 together with explanatory memorandum regarding exemption from payment of Foreign Travel Tax members of Diplomatic Mission in India and their families, Career Consular Officer and their families and Official and their families of United Nations or their specialised agencies and their families, subject to production of prescribed certificate.
- (viii) GSR No. 431(E) published in the Gazette of India, dt. 3-7-79 together with an explanatory memorandum regarding exemption granted to every passenger performing an international journey for an approved pilgrimage from payment of Foreign Travel Tax subject to production of a prescribed certificate from an authorised dealer in Foreign Exchange.
- (ix) GSR No. 661(E) published in the Gazette of India, dt. 30-11-79 together with an explanatory memorandum regarding exemption to infants below two years of age accompanying their parents for Haj pilgrimage from payment of Foreign Travel Tax.

[P.T.O.]

- (x) GSR No. 665(E) published in the Gazette of India, dt. 7-12-79 together with an explanatory memorandum regarding exemption to Secretariat Staff of IAEA and UNIDO numbering 140 & 300 respectively coming to India in connection with IAEA and UNIDO Conferences in respect of their international journey out of India at the close of the Conference.
- (55) A copy each of the following Notifications (Hindi and English versions) issued under Section 90 of the Income Tax Act, 1961 and Section 24A of the Companies (Profits) Surtax Act, 1964:—
- (i) GSR No. 282(E) published in the Gazette of India, dated the 1st May, 1979 regarding agreement between the Government of the German Democratic Republic and the Government of the Republic of India on Cooperation in the Field of Merchant Shipping.
- (ii) GSR No. 584(E) published in the Gazette of India, dated the 24th October, 1979 regarding deletion of paragraph (4) of Article VI of the Agreement between the Government of India and the Government of Finland concerning the Avoidance of Double Taxation of Income signed at New Delhi on 23rd June, 1961.
- (56) A copy each of the following Notifications (Hindi and English versions) under Section 114(3) of the Gold Control Act, 1968:—
- (i) S.O. No. 446(E) published in the Gazette of India, dated the 1st August, 1979 regarding Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1979.
- (ii) S.O. No. 878(E) published in the Gazette of India dated the 31st December, 1979 regarding Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1979.
- (57) A copy of Notification No. GSR 721(E), (Hindi and English versions) published in the Gazette of India, dated the 29th December, 1979 regarding rules further to amend Rule 12 of the Central Sales Tax (Registration and Turnover) Rules, 1957 for the purpose of extending the validity of old forms for one year under Section 13(2) of the Central Sales Tax Act, 1956.
- (58) A copy of Notification No. GSR 530(E), (Hindi and English versions) published in the Gazette of India, dated the 5th September, 1979 enabling the Drugs Controller, the Chief Chemist or the Advisor in Indigenous System of Medicines, for reasons to be recorded by him in writing, depute the Deputy Drugs Controller, Deputy Chief Chemist or the Deputy Advisor in Indigenous System of Medicines, as the case may be, to attend any meeting of the Standing Committee on his behalf under Section 19(4) of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

- (59) A copy of Notification No. F. 4(28)/78-Fin.(G), (Hindi and English versions) published in Delhi Gazette, dated the 10th January, 1980 regarding dispensation of declaration in Form ST-35 and also to permit depositing of Sales Tax dues in public sector Banks in Delhi under Section 72 of the Delhi Sales Tax Act, 1975.
- (60) A copy of the Union Duties of Excise (Distribution) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 961 in Gazette of India, dated the 21st July, 1979, under section 5 of the Union Duties of Excise (Distribution) Act, 1979.
- (61) A copy of the Additional Duties of Excise (Distribution) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 962 in Gazette of India, dated the 21st July, 1979, under section 6 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957.
- (62) A copy of the Estate Duty (Distribution) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1014 in Gazette of India, dated the 28th July, 1979, under section 4 of the Estate Duty (Distribution) Act, 1962.
- (63) A copy of the Joint Declaration by the President of the Republic of France and the Prime Minister of India signed on the 27th January, 1980.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th January, 1980, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Forty-fifth Amendment) Bill, 1980, passed by Lok Sabha on the 24th January, 1980.

5. Calling Attention

Shri Vidya Charan Shukla called the attention of the Minister of Agriculture to the drought and famine conditions in some parts of Bihar, Madhya Pradesh, Rajasthan, Uttar Pradesh and certain other States and assistance by the Central Government to meet the situation.

The Minister of Agriculture made a statement in regard thereto.

6. Matters under Rule 377

(1) Shri Motibhai R. Chaudhari raised a matter regarding reduction in supply of coal to Gujarat affecting power generation.

(2) Shri Niren Ghosh raised a matter regarding closure of Birla Industrial and Technology Museum, Calcutta.

[P.T.O.]

(3) Shri Chandradeo Prasad Verma raised a matter regarding reported power crisis in Bihar.

7. Announcements by Speaker

(1) The Speaker made an announcement that in order to enable Members to witness Beating Retreat, the House would adjourn at 4 P.M. on the 29th January, 1980.

* (2) The Speaker made an announcement that there would be no lunch-break in Lok Sabha on the 29th January, 1980.

8. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri S. M. Krishna and seconded by Shrimati Mohsina Kidwai and the amendments thereto moved on the 25th January, 1980, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd January, 1980.’”

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

The following Members took part in the debate:—

- (1) Shri Charan Singh
- (2) Shri Janardhana Poojary
- (3) Shri Chandu Lal Chandrakar
- (4) Shri Samar Mukherjee
- (5) Shrimati Sheila Kaul
- (6) Shri Jagjivan Ram
- (7) Shri A. Neelalohithadasan Nadar
- (8) Shri Amrit Patel
- (9) Shri C. T. Dhandapani
- (10) Shri Nagina Rai
- (11) Shri Krishan Datt
- (12) Dr. Karan Singh
- (13) Shri Shivraj V. Patil
- (14) Shri Mahabir Prasad
- (15) Dr. Subramanian Swamy
- (16) Shri Virdhi Chand Jain
- (17) Shri Harish Kumar Gangawar

The discussion was not concluded.

*At 6 P.M.

***9. Oath or Affirmation**

Shri Atal Bihari Vajpayee took the oath in Hindi, signed the Roll of Members and took his seat in the House.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th January, 1980)

AVTAR SINGH RIKHY,
Secretary.

*The Member took the oath at 2.02 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, January 29, 1980 | Magha 9, 1901 (Saka)

11 A.M.

No. 7

1. Starred Questions

Starred Questions Nos. 17—19, 21, 23 and 24 were orally answered. Replies to Starred Questions Nos. 22, 25—27, 29—33, 33-A and 34—36 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 29—39, 41—71, 71-A, 71-B, 71-C and 71-D were laid on the Table.

A statement by the Minister of Energy and Irrigation and Coal correcting the reply given on 23rd April, 1979 to Unstarred Question No. 8027 regarding Construction of Mokeshwar Dam on Saraswati River in Gujarat was laid on the Table.

A statement by the Minister of Law, Justice and Company Affairs correcting the reply given on 27th March, 1979 to Starred Question No. 490 regarding steps to protect interests of depositors in companies was also laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Law, Justice and Company Affairs regarding Special Courts was orally answered and supplementaries were also answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation for the year 1978-79 together with Audit Report, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
- (2) A copy of the Review on the working of the Damodar Valley Corporation for the year 1978-79.

[P.T.O.]

- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1978-79 together with statement of Audited Accounts.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies, Act 1956:—
 - (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1978-79.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Indian Electricity (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 886 in Gazette of India dated the 30th June, 1979, under sub-section (3) of section 38 of the Indian Electricity Act, 1910.
- (7) A copy of the Coal Mines Provident Fund (Second Amendment) Scheme, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1013 in Gazette of India dated the 28th July, 1979, under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1977-78.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1978-79.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (8) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1978-79.
- (12) A copy of Notification No. G.S.R. 938 (Hindi and English versions) published in Gazette of India dated the 7th July, 1979, under sub-section (2) of section 4 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
- (i) The Employees' Provident Funds (Second Amendment) Scheme, 1979, published in Notification No. G.S.R. 982 in Gazette of India dated the 21st July, 1979.
 - (ii) The Employees' Provident Funds (Third Amendment) Scheme 1979, published in Notification No. G.S.R. 1062 in Gazette of India dated the 11th August, 1979.
 - (iii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1979, published in Notification No. G.S.R. 1118 in Gazette of India dated the 1st September, 1979.
 - (iv) The Employees' Family Pension (Amendment) Scheme, 1979, published in Notification No. G.S.R. 25 in Gazette of India dated the 5th January, 1980.
- (14) A copy of Public Notice No. 1-PR-NP/79 dated the 18th May, 1979 (Hindi and English versions) containing the Newsprint Allocation Policy for 1979-80.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1977-78.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1978-79.
 - (ii) Annual Report of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1978-79.
 - (ii) Annual Report of the Film Finance Corporation Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 15(b) and 15(c) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, Bombay, for the year 1978-79 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 17(i) above.
- (18) A copy of the Mormugao Port Trust (Procedure at Board Meetings) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1088 in Gazette of India dated the 25th August, 1979, under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.
- (19) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, under sub-section (1) of section 3 of the Seamen's Provident Fund Act, 1966.
- (20) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Transport Corporation, Delhi, for the year 1978-79, under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Corporation for the year 1978-79.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the Madras Port Trust for the year 1978-79 and the Audit Report thereon.
- (ii) Annual Accounts of the Bombay Port Trust for the year 1978-79 and the Audit Report thereon.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
- (i) The Merchant Shipping (Load Line) Rules, 1979, published in Notification No. G.S.R. 797 in Gazette of India dated the 9th June, 1979.
- (ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1980, published in Notification No. G.S.R. 37 in Gazette of India dated the 12th January, 1980.
- (23) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (22)(i) above.

- ✓ (24) A copy of the Sixty-seventh Report (Hindi* version) of the Law Commission on the Indian Stamp Act, 1899.
- ✓ (25) A copy of the Sixty-ninth Report (Hindi and English versions) of the Law Commission on the Indian Evidence Act, 1872.
- ✓ (26) A copy of the Seventy-Fifth Report (Hindi** version) of the Law Commission on Disciplinary Jurisdiction under the Advocates Act, 1961.
- ✓ (27) A copy of the Seventy-Seventh Report (Hindi*** version) of the Law Commission on Delay and Arrears in Trial Courts.
- ✓ (28) A copy of the Seventy-Eighth Report (Hindi*** version) of the Law Commission on Congestion of Undertrial Prisoners in Jails.
- ✓ (29) A copy of the Seventy-ninth Report (Hindi and English versions) of the Law Commission on Delay and Arrears in High Courts and other appellate Courts.
- ✓ (30) A copy of the Eightieth Report (Hindi and English versions) of the Law Commission on Method of Appointment of Judges.
- (31) Three statements (Hindi and English versions) showing reasons for delay in laying the Hindi versions of 75th, 77th and 78th Reports of Law Commission.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the **Companies Act, 1956**:—
- (i) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 1979, published in Notification No. G.S.R. 1256 in Gazette of India dated the 6th October, 1979.
 - (ii) The Cost Accounting Records (Cycles) Amendment Rules, 1979, published in Notification No. G.S.R. 1270 in Gazette of India dated the 20th October, 1979.
 - (iii) The Cost Accounting Records (Tyres and Tubes) Amendment Rules 1979, published in Notification No. G.S.R. 1271 in Gazette of India dated the 20th October, 1979.

*English version of the Report was laid on the Table on the 8th May, 1979.

**English version of the Report was laid on the Table on the 23rd December, 1978.

***English version of the Report was laid on the Table on the 27th February, 1979.

[P.T.O.]

- (iv) *The Cost Accounting Records (Electric Lamps) Amendment Rules, 1979*, published in Notification No. G.S.R. 1272 in Gazette of India dated the 20th October, 1979.
 - (v) *The Cost Accounting Records (Electric Fans) Amendment Rules 1979*, published in Notification No. G.S.R. 1273 in Gazette of India dated the 20th October, 1979.
 - (vi) *The Cost Accounting Records (Electric Motors) Amendment Rules, 1979*, published in Notification No. G.S.R. 1274 in Gazette of India dated the 20th October, 1979.
 - (vii) *The Cost Accounting Records (Bulk Drugs) Amendment Rules, 1979*, published in Notification No. G.S.R. 1275 in Gazette of India dated the 20th October, 1979.
 - (viii) *The Cost Accounting Records (Dyes) Amendment Rules, 1979*, published in Notification No. G.S.R. 1276 in Gazette of India dated the 20th October, 1979.
 - (ix) *The Cost Accounting Records (Cotton Textiles) Amendment Rules 1979*, published in Notification No. G.S.R. 1277 in Gazette of India dated the 20th October, 1979.
 - (x) *The Companies (Secretary's Qualifications) Amendment Rules, 1979*, published in Notification No. G.S.R. 605(E) in Gazette of India dated the 31st October, 1979.
 - (xi) *The Companies (Secretary's Qualifications) Amendment Rules, 1980*, published in Notification No. G.S.R. 5(E) in Gazette of India dated the 8th January, 1980.
 - (xii) G.S.R. 43 published in Gazette of India dated the 19th January, 1980 containing corrigenda to Notification No. G.S.R. 605(E) dated the 31st October, 1979.
 - (xiii) G.S.R. 583(E) published in Gazette of India dated the 23rd October, 1979 making certain amendment to Notification No. G.S.R. 50(E) dated the 1st February, 1977.
 - (xiv) *The Cost Accounting Records (Paper) Amendment Rules, 1979*, published in Notification No. G.S.R. 1528 in Gazette of India dated the 29th December, 1979.
- (33) A copy of the Advocates (Right to Take Up Law Teaching) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 587(E) in Gazette of India dated the 26th October, 1979 together with corrigendum thereto published in Notification No. G.S.R. 651(E) dated the 28th November, 1979, under section 49A of the Advocates Act, 1961.

(34) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1979, published in Notification No. G.S.R. 720 (E) in Gazette of India dated the 29th December, 1979.
- (ii) The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1979, published in Notification No. G.S.R. 767 in Gazette of India dated the 9th June, 1979.

(35) A copy of the High Court Judges (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1015 in Gazette of India dated the 4th August, 1979, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

(36) A copy of Notification No. G.S.R. 1269 (Hindi and English versions) published in Gazette of India dated the 20th October, 1979 declaring Makkal Mala Abivirthi Nidhi Limited (Tamil Nadu) to be a 'Nidhi' under sub-section (3) of section 620A of the Companies Act, 1956.

(37) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—

- (i) The Conduct of Elections (Amendment) Rules, 1979, published in Notification No. S.O. 518 (E) in Gazette of India dated the 7th September, 1979.
- (ii) The Conduct of Assembly Elections (Sikkim) Rules, 1979, published in Notification No. S.O. 519(E) in Gazette of India dated the 7th September, 1979.
- (iii) The Conduct of Elections (Second Amendment) Rules, 1979, published in Notification No. S.O. 767 (E) in Gazette of India dated the 29th November, 1979.
- (iv) Notification No. S.O. 846(E) published in Gazette of India dated the 17th December, 1979 containing corrigendum to Notification No. S.O. 767(E) dated the 29th November, 1979.

[P.T.O.]

- (38) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 8 of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976:—
- (i) S.O. 470(E) published in Gazette of India dated the 13th August, 1979 making certain amendment in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Himachal Pradesh.
 - (ii) S.O. 475(E) published in Gazette of India dated the 20th August, 1979 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Uttar Pradesh.
 - (iii) S.O. 3567 published in Gazette of India dated the 27th October, 1979 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Madhya Pradesh.
 - (iv) S.O. 617(E) published in Gazette of India dated the 31st October, 1979 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Gujarat.
 - (v) S.O. 754(E) published in Gazette of India dated the 24th November, 1979 making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 in respect of the State of Bihar.
- (39) A copy of Notification No. G.S.R. 13 (Hindi and English versions) published in Gazette of India dated the 22nd January, 1980 regarding revision of exchange rates between Pound Sterling and Indian currency for the purpose of Customs valuation, under section 159 of the Customs Act, 1962.

5. Matters Under Rule 377

(1) Shri Atal Bihari Vajpayee raised a matter regarding reported delay in sanctioning fresh instalments of dearness allowance to Central Government employees.

(2) Shri Jyotirmoy Bosu raised a matter regarding resumption of civilian national awards.

(3) Shri S. A. Dorai Sebastian raised a matter regarding scanty allocation of hard coke to Tamil Nadu.

(4) Shri Santosh Mohan Dev raised a matter regarding alleged non-supply of essential commodities to the people of Cachar.

(5) Shri Chandrajit Yadav raised a matter regarding detention and expulsion of Shri Ramesh Chandra, President of the World Peace Council from London airport.

6. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri S. M. Krishna and seconded by Shrimati Mohsina Kidwai and the amendments thereto moved on the 25th January, 1980, continued:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd January, 1980.’ ”

The following Members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Madhavrao Scindia
- (3) Shri Kedar Pandey
- (4) Shri Chitta Basu
- (5) Shri Chandra Shekhar Singh
- (6) Shri Satish Prasad Singh
- (7) Shri Balanandan
- (8) Shri Harikesh Bahadur
- (9) Shri K. K. Tiwary
- (10) Shri Ram Jethmalani
- (11) Shri R. S. Sparrow
- (12) Shri Narain Chand Parashar

The discussion was not concluded.

7. Announcement By Chairman

The Chairman informed the House that the Business Advisory Committee at its sitting held on the 29th January, 1980, had recommended that the lunch-hour might be dispensed with from 30 January, till 2 February, 1980.

The House agreed.

8. Report of Business Advisory Committee

Shri P. Venkatasubbaiah presented the First Report of the Business Advisory Committee.

4.02 P.M.

(Lok Sabha adjourned till 10.58 A.M. on Wednesday, the 30th January, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, January 30, 1980/Magha 10, 1901 (Saka)

No. 8

10.58 A.M.

1. Silence

Members stood in silence for two minutes in memory of those who gave their lives in the struggle for India's freedom.

2. Starred Questions

Starred Questions Nos. 37—39, 42 and 43 were orally answered. Replies to Starred Questions Nos. 41, 44—48, 51—53, 55 and 56 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 72—88, 90—123 and 125—132 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Navy (Pensions) Second Amendment Regulations, 1979, published in Notification No. S.R.O. 181 in Gazette of India dated the 23rd June, 1979.
 - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1979, published in Notification No. S.R.O. 273 in Gazette of India dated the 20th October, 1979.

[P.T.O.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda for the year 1978-79.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1978-79.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1978-79.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Computer Maintenance Corporation Limited, Hyderabad, for the year 1978-79.
- (ii) Annual Report of the Computer Maintenance Corporation Limited, Hyderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review on the working of the Semiconductor Complex Limited, for the year 1978-79.
- (ii) Annual Report of the Semiconductor Complex Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1977-78.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year ending 30th September, 1978.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ending 30th September, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year ending 30th September, 1978.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year ending 30th September, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (e) (i) A statement regarding Review on the working of Hindustan Machine Tools Limited, Bangalore, for the year 1978-79.
 - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1978-79.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (g) (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, and its Nine Subsidiary Corporations for the year 1978-79.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi and its Nine Subsidiary Corporations, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the annual Reports of (1) Cotton Corporation of India Limited, Bombay, for the year 1977-78 and (2) Annual Reports of Hindustan Salts Limited and Sambhar Salts Limited, Jaipur for the year ending 30th September, 1978.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of Automotive Research Association of India, Pune, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Association.
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad for the year 1978-79.
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1978-79.
- (8) A copy of the Annual Report of the Small Industry Extension Training Institute, Hyderabad, for the year 1978-79.
- (9) A copy of the Annual Report of the Institute Design of Electrical Measuring Instruments, Bombay, for the year 1978-79.
- (10) A copy of the Annual Report of the Jute Manufactures Development Council Calcutta, for the year 1978-79.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Imported Cement Control (Third Amendment) Order, 1979, published in Notification No. S.O. 379(E) in Gazette of India dated the 30th June, 1979.

- (ii) **The Imported Cement Control (Fourth Amendment) Order, 1979**, published in Notification No. S.O. 555(E) in Gazette of India dated the 28th September, 1979.
- (iii) **The Imported Cement Control (Fifth Amendment) Order, 1979**, published in Notification No. S.O. 879 (E) in Gazette of India dated the 31st December, 1979.
- (iv) **The Art Silk Textiles (Production and Distribution) Control (Amendment) Order, 1979**, published in Notification No. G.S.R. 424(E) in Gazette of India dated the 30th June, 1979.
- (v) **The Paper (Control) Order, 1979**, published in Notification No. S.O. 376(E) in Gazette of India dated the 30th June, 1979.
- (vi) **S.O. 576(E)** published in Gazette of India dated the 10th October, 1979 exempting the printing of advertisement or propaganda materials etc. from the operation of the provisions of clause 3 of the Paper (Conservation and Regulation of Use) Order, 1974.
- (vii) **The Paper (Control) Amendment Order, 1979**, published in Notification No. S.O. 582(E) in Gazette of India dated the 16th October, 1979.
- (viii) **The Jute (Licensing and Control) Amendment Order, 1979**, published in Notification No. S.O. 507(E) in Gazette of India dated the 4th September, 1979.
- (ix) **The Jute (Licensing and Control) Third Amendment Order, 1979**, published in Notification No. S.O. 784(E) in Gazette of India dated the 4th December, 1979.
- (12) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1978-79, under 26 of the Delhi Development Act, 1957.
- (13) A statement (Hindi and English versions) regarding Review on the working of the Delhi Development Authority, for the year 1978-79.
- (14) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the half year ending 30th September, 1978.

[P.T.O.]

(15) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—

(i) The Open Lines (Railways in India) General (Amendment) Rules, 1979, published in Notification No. G.S.R. 1175 in Gazette of India dated the 15th September, 1979.

(ii) The Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1979, published in Notification No. S.O. 3556 in Gazette of India dated the 20th October, 1979.

(iii) The Railways Red Tariff (Amendment) Rules, 1979, published in Notification No. G.S.R. 1367 in Gazette of India dated the 10th November, 1979.

(iv) The Railways Red Tariff (Second Amendment) Rules, 1979, published in Notification No. G.S.R. 1386 in Gazette of India dated the 17th November, 1979.

(v) S.O. 795(E) published in Gazette of India dated the 13th December, 1979 declaring railway stations mentioned in the notification as "notified stations" for removing goods without delay.

(16) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—

(i) Twenty-eighth Report of the Union Public Service Commission for the period 1st April, 1977 to 31st March, 1978.

(ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.

(17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) A copy of the Hindi version% of the First Report of the Grover Commission of Inquiry set up to inquire into certain allegations against Shri Devraj Urs, former Chief Minister and other Ministers of Karnataka.

%English version of the Report and the Memorandum of Action taken was laid on the Table on 23-2-1978.

- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
- (i) S.O. 1418 published in Gazette of India dated the 28th April, 1979 containing corrigendum to Notification No. S.O. 1648 dated the 25th May, 1978.
 - (ii) The Central Industrial Security Force (Amendment) Rules, 1979, published in Notification No. G.S.R. 940 in Gazette of India dated the 14th July, 1979.
- (20) A copy each of the following Notifications (Hindi and English versions) under clause (5) of article 320 of the Constitution:—
- (i) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1979, published in Notification No. G.S.R. 740 in Gazette of India dated the 2nd June, 1979.
 - (ii) G.S.R. 441(E) published in Gazette of India dated the 14th July, 1979 containing corrigendum to Notification No. G.S.R. 740 dated the 2nd June, 1979.
- (21) A statement (Hindi and English versions) explaining reasons for the issue of Notifications mentioned at (20) above.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:—
- (i) The Delhi Sikh Gurdwara Management Committee (Election of Members) (Amendment) Rules, 1979, published in Notification No. F. 16|12|79-Judl. in Delhi Gazette dated the 19th October, 1979.
 - (ii) The Delhi Sikh Gurdwara Management Committee (Co-option of Members) (Amendment) Rules, 1979, published in Notification No. F. 16|16|79-Judl. in Delhi Gazette dated the 24th December, 1979.
- (23) A copy of the Border Security Force Leave (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 849 in Gazette of India dated the 16th June, 1979, under section 141 of the Border Security Force Act, 1968.

[P.T.O.]

(24) A copy each of the following Notification (Hindi and English versions) under section 148 of the Delhi Police Act, 1978:—

- (i) Notification No. F. 10|27|76-Home (P) Estt. published in Delhi Gazette dated the 1st March, 1979 making certain amendment in the Punjab Police Rules, 1934.
- (ii) Notification No. F. 3|106|77-Home(P) Estt. published in Delhi Gazette dated the 28th June, 1979 making certain amendment in the Punjab Police Rules, 1934 in their application to Delhi.
- (iii) Notification No. F. 10|17|79-Home (P) Estt. published in Delhi Gazette dated the 19th July, 1979 making certain amendment to the Punjab Police Rules, 1934.
- (iv) Notification No. F. 10|29|76-Home (P) Estt. published in Delhi Gazette dated the 30th August, 1979 making certain amendment to the Punjab Police Rules, 1934.
- (v) Notification No. F. 10|29|75-Home (P) Estt. published in Delhi Gazette dated the 6th September, 1979 making certain amendment to the Punjab Police Rules, 1934, as applicable to the Union territory of Delhi.

(25) A copy each of the following Declarations (Hindi and English versions) made under sub-section (1) of section 5 of the Special Courts Act, 1979, under section 13 of the said Act:—

- (i) Declaration No. 260|2|79-AVD. II dated the 4th June, 1979.
- (ii) Declaration No. 260|4|79-AVD. II dated the 4th June, 1979.
- (iii) Declaration No. 260|1|79-AVD. II dated the 11th June, 1979.
- (iv) Declaration No. 260|3|79-AVD. II dated the 22nd June, 1979.
- (v) Declaration No. 260|8|79-AVD. II dated the 3rd July, 1979.

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services, Act, 1951:—

- (i) G.S.R. 773 published in Gazette of India dated the 9th June, 1979 containing corrigendum to Notification No. G.S.R. 224(E) dated the 5th April, 1978.

- (ii) The All India Services (Discipline and Appeal) Second Amendment Rules, 1979, published in Notification No. G.S.R. 916 in Gazette of India dated the 7th July, 1979.
- (iii) G.S.R. 917 published in Gazette of India dated the 7th July, 1979 containing corrigendum to Notification No. G.S.R. 584 dated the 6th May, 1978.
- (iv) The All India Services (Commutation of Pension) Amendment Regulations, 1979, published in Notification No. G.S.R. 941 in Gazette of India dated the 14th July, 1979.
- (v) The Indian Police Service (Pay) Fifth Amendment Rules, 1979, published in Notification No. G.S.R. 986 in Gazette of India dated the 28th July, 1979.
- (vi) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1979, published in Notification No. G.S.R. 1016 in Gazette of India dated the 4th August, 1979.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1979, published in Notification No. G.S.R. 471(E) in Gazette of India dated the 8th August, 1979.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1979, published in Notification No. G.S.R. 1037 in Gazette of India dated the 11th August, 1979.
- (ix) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1979, published in Notification No. G.S.R. 1038 in Gazette of India dated the 11th August, 1979.
- (x) The All India Services (Provident Fund) Second Amendment Rules, 1979, published in Notification No. G.S.R. 1081 in Gazette of India dated the 28th August, 1979.
- (xi) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1979, published in Notification No. G.S.R. 525(E) in Gazette of India dated the 1st September, 1979.

[P.T.O.]

- (xii) The All India Services (Conduct) Amendment Rules, 1979, published in Notification No. G.S.R. 1122 in Gazette of India dated the 8th September, 1979.
- (xiii) The Indian Police Service (Recruitment) Amendment Rules, 1979, published in Notification No. G.S.R. 537(E) in Gazette of India dated the 13th September, 1979.
- (xiv) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1979, published in Notification No. G.S.R. 1151 in Gazette of India dated the 15th September, 1979.
- (xv) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1979, published in Notification No. G.S.R. 569(E) in Gazette of India dated the 5th October, 1979.
- (xvi) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1979, published in Notification No. G.S.R. 570(E) in Gazette of India dated the 5th October, 1979.
- (xvii) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1979, published in Notification No. G.S.R. 571(E) in Gazette of India dated the 5th October, 1979.
- (xviii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1979, published in Notification No. G.S.R. 580(E) in Gazette of India dated the 19th October, 1979.
- (xix) The Indian Police Service (Pay) Sixth Amendment Rules, 1979, published in Notification No. G.S.R. 581(E) in Gazette of India dated the 19th October, 1979.
- (xx) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1979, published in Notification No. G.S.R. 582(E) in Gazette of India dated the 23rd October, 1979.
- (xxi) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1979, published in Notification No. G.S.R. 591(E) in Gazette of India dated the 24th October, 1979.

- (xxii) The Indian Police Service (Appointment by Promotion) Second Amendment Regulations, 1979, published in Notification No. G.S.R. 588(E) in Gazette of India dated the 26th October, 1979.
- (xxiii) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1979, published in Notification No. G.S.R. 589(E) in Gazette of India dated the 26th October, 1979.
- (xxiv) The All India Services (Death-cum-Retirement Benefits) Fourth Amendment Rules, 1979, published in Notification No. G.S.R. 1292 in Gazette of India dated the 27th October, 1979.
- (xxv) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1979, published in Notification No. G.S.R. 596(E) in Gazette of India dated the 30th October, 1979.
- (xxvi) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1979, published in Notification No. G.S.R. 597(E) in Gazette of India dated the 30th October, 1979.
- (xxvii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1979, published in Notification No. G.S.R. 628(E) in Gazette of India dated the 17th November, 1979.
- (xxviii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1979, published in Notification No. G.S.R. 629(E) in Gazette of India dated the 17th November, 1979.
- (xxix) The I.A.S. (Fixation of Cadre Strength) Eighth Amendment Regulations, 1979, published in Notification No. G.S.R. 1371 in Gazette of India dated the 17th November, 1979.
- (xxx) The I.A.S. (Pay) Twelfth Amendment Rules, 1979, published in Notification No. G.S.R. 1372 in Gazette of India dated the 17th November, 1979.
- (xxxi) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations 1979, published in Notification No. G.S.R. 649E in Gazette of India dated the 27th November, 1979.

[P.T.O.]

- (xxxii) The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 1979, published in Notification No. G.S.R. 650 (E) in Gazette of India dated the 27th November, 1979.
- (xxxiii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1979, published in Notification No. G.S.R. 654 (E) in Gazette of India dated the 30th November, 1979.
- (xxxiv) The Indian Police Service (Pay) Seventh Amendment Rules, 1979, published in Notification No. G.S.R. 655 (E) in Gazette of India dated the 30th November, 1979.
- (xxxv) The All India Services (Provident Fund) Third Amendment Rules, 1979, published in Notification No. G.S.R. 1529 in Gazette of India dated the 29th December, 1979.
- (xxxvi) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1980, published in Notification No. G.S.R. 15 (E) in Gazette of India dated the 24th January, 1980.

5. Calling Attention

Shri Ram Swaroop Ram called the attention of the Minister of Energy and Irrigation to the reported power shortage in different parts of the country and the steps taken by Government in that regard.

The Minister of Energy and Irrigation made a statement in regard thereto.

6. Statements by Ministers

(1) The Minister of External Affairs made a statement regarding the incident of refusal of entry to Shri Ramesh Chandra by the British Government at London Airport.

(2) The Minister of Law, Justice and Company Affairs made a statement regarding the revival of the Bharat Ratna and Padma Awards.

7. Motion regarding first report of Business Advisory Committee

Shri P. Venkatasubbaiah moved the following motion:—

“That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 29th January, 1980.”

The motion was adopted.

8. Matters under Rule 377

(1) Prof. Madhu Dandavate raised a matter regarding statement of the Minister of Information and Broadcasting about the Press Commission.

(2) Shrimati Geeta Mukherjee raised a matter regarding reported criminal assault on two women by R.P.F. men in a compartment of Janata Express on 3 January, 1980.

(3) Shri Rasheed Masood raised a matter regarding depicting of armed forces belonging to different dynasties in the Republic Day Parade.

(4) Shri Chintamani Panigrahi raised a matter regarding reported acute drought conditions in Orissa.

(5) Shri M. S. K. Sathiyendran raised a matter regarding reports of fishermen of Tamil Nadu having been taken into custody by the Ceylonese Naval Personnel, while fishing in the territorial waters of India near Katchatheevu.

9. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri S. M. Krishna and seconded by Shrimati Mohsina Kidwai and the amendments thereto moved on the 25 January, 1980, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd January, 1980.”

Shri G. M. Banatwalla took part in the debate.

Shrimati Indira Gandhi replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

10. Government Bill—Passed

The Government of Union Territories (Amendment) Bill, 1980

Discussion on the motion for consideration of the Bill moved on the 24th January, 1980, continued.

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Eduardo Faleiro
- (2) Dr. V. Kulandaivelu
- (3) Shri Kamla Mishra Madhukar

Shri Yogendra Makwana replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Yogendra Makwana.

The motion was adopted and the Bill as amended, was passed.

11. Supplementary Demands for Grants (General)—1979-80

Discussion on the Supplementary Demands for Grants Nos. , 4, 6 to 8, 10 to 16, 18, 20 to 23, 26, 27, 29 to 32, 35, 39, 41 to 43, 47, 49, 50; 52, 54, 58, 59, 61 to 63, 67, 68, 70, 71; 75; 77 to 79; 82; 90; 92; 95; 97; 99 and 100 in respect of the Budget (General) for 1979-80, commenced and was concluded.

Twenty-one cut motions [Nos. 1 to 21] were moved and negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1979-80 were voted in full.

12. Government Bill—Introduced

The Appropriation Bill, 1980.

13. Government Bill—Passed

The Contingency Fund of India (Amendment) Bill, 1980

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

Shri Kamla Mishra Madhukar took part in the debate.

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill, as amended, was passed.

14. Supplementary Demands for Grants (Railways)—1979-80

Discussion on the Supplementary Demands for Grants Nos. 2 to 12 and 16 in respect of the Budget (Railways) for 1979-80 commenced.

Sixteen cut motions [Nos. 6 to 18, 20, 23 and 24] were moved.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st February, 1980).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 1, 1980 | Magha 12, 1901 (Saka)

No. 9

11 A.M.

1. Starred Questions

Starred Questions Nos. 81, 83, 84, 89 and 95 were orally answered. Replies to Starred Questions Nos. 77—80, 82, 85—88, 88-A, 88-B, 90—94 and 96—98 were laid on the Table.

Replies to Starred Questions Nos. 57—59, 59-A and 60—76 for the 31st January, 1980 were also laid on the Table today, there being no sitting on the 31st January, 1980.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 174—201, 203—212 and 214—236 were laid on the Table.

Replies to Unstarred Questions Nos. 133—156 and 158—173 for the 31st January, 1980 were also laid on the Table. †

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1978-79.
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (2) A statement (Hindi and English versions) (i) correcting the reply in Hindi given on the 23rd April, 1979 to Unstarred Question No. 8172 by Shri Bharat Singh Chauhan regarding Agreement between Madhya Pradesh and Uttar Pradesh for irrigation facilities to Madhya Pradesh through Lalitpur canal and (ii) giving reasons for delay in correcting the reply.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of Bharat Gold Mines Limited, for the year 1978-79.
- (ii) Annual Report of Bharat Gold Mines Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1978-79.
- (ii) Annual Report of Hindustan Copper Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, for the year 1978-79.
- (ii) Annual Report of Kudremukh Iron Ore Company Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of Bharat Aluminium Company Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of Bharat Aluminium Company Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, for the year 1978-79.

- (ii) Annual Report of Mineral Exploration Corporation Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay for the year 1978-79 along with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (5) A copy of the Annual Report (Hindi and English versions) of Indian Standards Institution, New Delhi, for the year 1978-79 along with the Audited Accounts.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—
- (i) The Mineral Concession (Amendment) Rules, 1979, published in Notification No. G.S.R. 734 in Gazette of India dated the 26th May, 1979.
- (ii) The Mineral Concession (Second Amendment) Rules, 1979, published in Notification No. G.S.R. 804 in Gazette of India dated the 9th June, 1979.
- (iii) The Mineral Concession (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 835 in Gazette of India dated the 16th June, 1979.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Aluminium (Control) (Second Amendment) Order, 1979, published in Notification No. S.O. 565(E) in Gazette of India dated the 4th October, 1979.
- (ii) S.O. 502(E) published in Gazette of India dated the 3rd September, 1979.
- (iii) S.O. 3715 published in Gazette of India dated the 10th November, 1979 containing corrigendum to Notification No. S.O. 502(E) dated the 3rd September, 1979.
- (iv) S.O. 866 (E) published in Gazette of India dated the 26th December, 1979 declaring that clause 19 of the Iron and Steel (Control) Order, 1966 shall apply to all categories of scrap acquired by any person on or after the date of publication of the notification.

[P.T.O.]

- (8) A copy of each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1977-78, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules 1964.
- (9) A copy of the Review (Hindi and English versions) on the working of the Export Inspection Council and Agencies for the year 1977-78.
- (10) A copy of the Coal Mines Rescue (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1061 in Gazette of India dated the 11th August, 1979, under sub-section (7) of section 59 of the Mines Act, 1952.
- (11) A copy of the Payment of Bonus (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1147 in Gazette of India dated the 8th September, 1979, under sub-section (3) of section 38 of the Payment of Bonus Act, 1965.
- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1975-76 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- ✓ (13) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the accident at Baragolai Colliery on the 22nd January, 1979.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
- (i) The Passports (Ninth Amendment) Rules, 1979, published in Notification No. G.S.R. 436 (E) in Gazette of India dated the 5th July, 1979.
- (ii) The Passports (Tenth Amendment) Rules, 1979, published in Notification No. G.S.R. 489 (E) in Gazette of India dated the 16th August, 1979.
- (iii) The Passports (Eleventh Amendment) Rules, 1979, published in Notification No. G.S.R. 528 (E) in Gazette of India dated the 3rd September, 1979.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--

- (a) (i) Review by the Government on the working of the Fertilizer (Planning and Development) India Limited, Sindri, for the year 1978-79.
- (ii) Annual Report of the Fertilizer (Planning and Development) India Limited, Sindri for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1978-79.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Indo-Burma Petroleum Company Limited, Calcutta and its 3 subsidiaries, for the year 1978-79.
- (ii) Annual Report of the Indo-Burma Petroleum Company Limited, Calcutta and its 3 subsidiaries, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1978-79.

IP.T.O.

- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras for the year 1978-79.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1978-79.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Fertilizers and Chemicals, Travancore, Limited, for the year 1978-79.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore, Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1978-79.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (l) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1978-79.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (m) (i) Review by the Government on the working of Indian Oil Corporation Limited, Bombay, for the year 1978-79.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (n) (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of Bongaigaon Refinery and Petrochemicals Limited, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (17) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Central Institute of Plastics Engineering and Tools, Madras for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (18) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Oil and Natural Gas Commission for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (19) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.

[P.T.O.]

- (20) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Indian Drugs and Pharmaceuticals Limited, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (21) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of Smith Stanistreet Pharmaceuticals Limited, for the period 1st October, 1977 to 31st March, 1979 within the stipulated period of nine months after the close of the Accounting Year.
- (22) A copy of the Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Removal of Difficulties Order, 1979 (Hindi and English versions) published in Notification No. S.O. 809 (E) in Gazette of India dated the 15th December, 1979, issued under section 32 of the Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Act, 1977.
- (23) A copy of the Agreement (Hindi and English versions) under Section 42 of the Income-tax Act, 1961 between the Government of India and Hydrocarbons India Limited.
- (24) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution together with Audit Report thereon, for the year 1978-79.
- (25) A copy of the Merchant Shipping (Fees for Load Line Surveys) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 1163 in Gazette of India dated the 15th September, 1979, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (25) above.
- (27) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Food Corporation of India, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (28) A copy of the Central Warehousing Corporation (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 58 in Gazette of India dated the 19th January, 1980 together with a corrigendum thereto, under sub-section (3) of section 41 of the Central Warehousing Corporations Act, 1962.



- (29) (i) A copy of the Report ******(Hindi version) of the Committee on Land Reforms—Constitutional Protection of Land Reform Laws and machinery for Quick disposal of land reform cases.
- (ii) A statement (Hindi version) showing reasons for delay in laying the Hindi version of the Report.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section 619A of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (i) above.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1979, published in Notification No. G.S.R. 874 in Gazette of India dated the 23rd June, 1979
- (ii) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail) Price Control Order, 1979, published in Notification No. G.S.R. 538 (E) in Gazette of India dated the 15th September, 1979.
- (iii) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail) Price Control (Amendment) Order, 1979, published in Notification No. G.S.R. 614 (E) in Gazette of India dated the 9th November, 1979.
- (iv) The Wheat Roller Flour Mills (Licensing and Control) (Second Amendment) Order, 1979, published in Notification No. G.S.R. 1473 in Gazette of India dated the 8th December, 1979.
- (32) A copy of the Copra Cess Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 266 (E) in Gazette of India dated the 25th April, 1979, under sub-section (3) of section 19 of the Copra Cess Act, 1979.

******English version of the Report was laid on the Table on the 26th February, 1979.

[P. T. O.]

- (33) A copy of the Annual Report (Hindi and English versions) of the Development Council for the Sugar Industry for the year 1978-79, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (34) A copy of the Explosives (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 603 (E) in Gazette of India dated the 31st October, 1979, under section 5 of the Indian Explosives Act, 1884.
- (35) A copy of the Report (Hindi and English versions) of the Study Group to Review the working of the Reserve Bank of India Scheme for Handloom Finance.
- (36) Resolution No. 6(9)/78/Coop. dated the 20th February, 1979 (Hindi and English versions) containing the decisions on the Report.
- (37) A copy of the Paper (Regulation of Production) Amendment Order, 1979 (Hindi and English versions) published in Notification No. S.O. 583(E) in Gazette of India dated the 16th October, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review on the working of Tungabhadra Steel Products Limited, Tungabhadra, for the year 1978-79.
 - (ii) Annual Report of Tungabhadra Steel Products Limited, Tungabhadra, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review on the working of Triveni Structurals Limited, Naini—Allahabad, for the year 1978-79.
 - (iii) Annual Report of Triveni Structurals Limited, Naini—Allahabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of Heavy Engineering Corporation Limited, Ranchi, for the year 1978-79.

- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- ✓ (39) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1977-78—Parts I and II—under article 338(2) of the Constitution.
- (40) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1979 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (41) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1979, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
- (42) A copy of the Reserve Bank of India (Note Issue) Regulations, 1935 (Hindi and English versions) as amended upto the 16th August, 1979 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (43) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution—
- (i) Report of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial)—Part V—Resume of the Company Auditors' Reports and comments on Accounts of Government Companies.
- (ii) Report of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial)—Part VI—Miscellaneous topics of interest.
- (iii) Report of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial)—Part I—Introduction.

[P. T. O.]

- (iv) Report of the Comptroller and Auditor General of India for the year 1979—Union Government (Commercial)—Part II—The Fertilizer Corporation of India Limited (Gorakhpur Unit).
- (44) A copy of Notification No. G.S.R. 12(E) Hindi and English versions) published in Gazette of India dated the 22nd January, 1980 together with an explanatory memorandum exempting delegates to the General Conference of U.N. Industrial Development Organisation held in New Delhi from payment of Foreign Travel Tax, issued under section 36 of the Finance Act, 1979.
- (45) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:—
- (i) The Income-tax (Fifth Amendment) Rules, 1979, published in Notification No. S.O. 607 (E) in Gazette of India dated the 29th October, 1979.
 - (ii) The Income-tax (Seventh Amendment) Rules, 1979, published in Notification No. S.O. 609 (E) in Gazette of India dated the 29th October, 1979.
 - (iii) The Income-tax (Eighth Amendment) Rules, 1979, published in Notification No. S.O. 641(E) in Gazette of India dated the 6th November, 1979.
- (46) A copy of the Wealth-tax (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 610(E) in Gazette of India dated the 29th October, 1979, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (47) A copy of the Gift-tax (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 611(E) in Gazette of India dated the 29th October, 1979, under sub-section (4) of section 46 of the Gift-tax Act, 1958.
- (48) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 613(E) in Gazette of India dated the 29th October, 1979, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.
- (49) A copy of the Interest-tax (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 614(E) in Gazette of India dated the 29th October, 1979, under sub-section (4) of section 27 of the Interest-tax Act, 1974.

- (50) A copy each of Notification No. G.S.R. 21(E) and 22(E) published in Gazette of India dated the 29th January, 1980 together with an explanatory memorandum regarding withdrawal of exemption from import duties in respect of gift consignments for the cyclone affected people of Tamil Nadu and Andhra Pradesh and for the flood affected people in various states, under section 159 of the Customs Act, 1962.
- (51) A copy of the First Report of the National Police Commission. (Hindi and English versions)
- (52) A copy of the Annual Assessment Report (Hindi and English versions) for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union, for the year 1976-77.
- * (53) A copy of Notification No. 347/7/78/TRU (Hindi and English versions) published in Gazette of India dated the 1st February, 1980 exempting Coffee, falling under Heading No. 1 of the Second Schedule to the Customs Tariff Act, 1975 when exported out of India, from so much of the duty of customs leviable thereon under the said Second Schedule as in excess of Rs. 570.00 per quintal, under section 159 of the Customs Act, 1962.

4. Financial Committees—A Review

Secretary laid on the Table a copy each of the Hindi and English versions of the following:—

- (1) Financial Committees, 1978-79—A Review.
- (2) Financial Committees, 1979-80—A Review.

5. Presentation of Petition

Shri R. K. Mhalgi presented a petition signed by Shri R. G. Kapse and others regarding hardships of Bombay Railway suburban commuters.

6. Motions for Election of Deputy Speaker

- (1) Shri K. P. Singh Deo moved the following motion:—

“That Shri G. Lakshmanan, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri S. Murugian seconded the motion.

*Laid at 6 P.M.

[P. T. O.]

(2) Shri George Fernandes moved the following motion:—

“That Shri Dhanik Lal Mandal, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Samar Mukherjee seconded the motion.

(3) Shri Indrajit Gupta moved the following motion:—

“That Shri Dhanik Lal Mandal, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Basant Narain Singh seconded the motion.

(4) Shri Y. B. Chavan moved the following motion:—

“That Shri Dhanik Lal Mandal, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri Chandradeo Prasad Verma seconded the motion.

The motion moved by Shri K. P. Singh Deo was adopted and Shri G. Lakshmanan was chosen as the Deputy Speaker.

7. Felicitations to the Deputy Speaker

The following Members offered felicitations to the Deputy Speaker:—

- (1) Shrimati Indira Gandhi
- (2) Shri George Fernandes
- (3) Shri Samar Mukherjee
- (4) Prof. Madhu Dandavate
- (5) Shri Y. B. Chavan
- (6) Shri C. T. Dhandapani
- (7) Shri Indrajit Gupta
- (8) Shri Abdul Samad
- (9) Shri Ghulam Rasool Kochack
- (10) Shri Frank Anthony
- (11) Shri Suraj Bhan
- (12) Shri N. G. Ranga
- (13) The Speaker

The Deputy Speaker in reply thanked the Speaker and the Members.

8. PANEL OF CHAIRMEN

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri Gulsher Ahmed
- (2) Shri Somnath Chatterjee
- (3) Shri Hari Nath Mishra
- (4) Shri Shivraj V. Patil
- (5) Shri K. Rajamallu
- (6) Shri Chandrajit Yadav

9. STATEMENT BY MINISTER

The Minister of Finance made a statement regarding Commission on Public Expenditure.

10. MATTERS UNDER RULE 377

(1) Dr. Vasant Kumar Pandit raised a matter regarding reported relay hunger strike by unemployed commercial pilots to press their demand.

(2) Shri Ram Vilas Paswan raised a matter regarding reported reference to Kashmir by the President of Pakistan in Islamic Conference of Foreign Ministers.

(3) Shri Ramavatar Shastri raised a matter regarding spreading of Jaundice in an epidemic form in Patna and Azamgarh.

(4) Shri K. A. Rajan raised a matter regarding the Silent Valley Project Scheme in Kerala.

(5) Shri Ramakrishna More raised a matter regarding purchase of onions by NAFED in Maharashtra.

(6) Shri Harikesh Bahadur raised a matter regarding need to increase the quota of diesel, kerosene and coal for Uttar Pradesh.

11. GOVERNMENT BILL—PASSED

The Appropriation Bill, 1980

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

[P.T.O.]

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

12. SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) —1979-80

Discussion on the Supplementary Demands for Grants Nos. 2 to 12 and 16 in respect of the Budget (Railways) for 1979-80 and the cut motions thereto moved on the 30th January, 1980, continued and was concluded.

All the cut motions moved were negatived.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) 1979-80 were voted in full.

13. GOVERNMENT BILL—INTRODUCED

The Appropriation (Railways) Bill, 1980

***14. STATUTORY RESOLUTION—UNDER CONSIDERATION**

Shri Atal Bihari Vajpayee moved the following Resolution:—

“This House disapproves of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979 (Ordinance No. 10 of 1979) promulgated by the President on the 5th October, 1979.”

***15. GOVERNMENT BILL—UNDER CONSIDERATION**

The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Bill, 1980

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

Four amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri K. K. Goyal, Chandrajit Yadav, Ramavatar Shastri, and Girdhari Lal Vyas.

*Discussed together.

The following Members took part in the combined debate on the Resolution *vide* para 14 above) and the motion for consideration of the Bill:—

(1) Shri P. A. Sangma

(2) Shri Maganbhai Barot (*Speech unfinished*).

The discussion was not concluded.

16*. PRIVATE MEMBERS BILLS—INTRODUCED

- (1) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Shri Chitta Basu.
- (2) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 31C, omission of Part XIVA, etc*) by Shri Chitta Basu.
- (3) The Constitution (Amendment) Bill, 1980 (*Amendment of article 311*) by Shri Chitta Basu.
- (4) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 102 and 103*) by Prof. Madhu Dandavate.
- (5) The Aligarh Muslim University (Restoration of Minority Character) Bill, 1980 by Shri Ram Jethmalani.
- (6) The Code of Civil Procedure (Amendment Bill, 1980, (*Amendment of Order XXXVIII*) by Shri V. N. Gadgil.
- (7) The Trade and Merchandise Marks (Amendment) Bill, 1980 (*Insertion of new section 88A, etc.*) by Shri V. N. Gadgil.
- (8) The Marginal Farmers and Agricultural workers Family Security Bill, 1980 by Shri P. Rajagopal Naidu.
- (9) The Constitution (Amendment) Bill, 1980 (*Omission of article 44*) by Shri G. M. Banatwalla.
- (10) The Aligarh Muslim University (Amendment) Bill, 1980 (*Amendment of section 2*) by Shri G. M. Banatwalla.
- (11) The Industries (Development and Regulation) Amendment Bill, 1980 (*Amendment of section 18FB*) by Dr. Vasant Kumar Pandit.
- (12) The Pharmacy (Amendment) Bill, 1980 (*Amendment of sections 2, 3 etc.*) by Dr. Vasant Kumar Pandit.
- (13) The Government Service (Age Limit) and Unemployment Allowance Bill, 1980 by Shri Ram Vilas Paswan.

[P.T.O.]

(14) The Special Courts (Repeal) Bill, 1980 by Shri K. T. Kosalram.

(15) The Constitution (Amendment) Bill, 1980, (*Amendment of article 326*) by Shri George Fernandes.

(16) The Constitution (Amendment) Bill, 1980 (*Insertion of new article 46A*) by Shri George Fernandes.

(17) The Aligarh Muslim University (Amendment) Bill, 1980 (*Amendment of section 2*) by Shri George Fernandes.

17. PRIVATE MEMBER'S RESOLUTION—NEGATIVED

Discussion on the following Resolution moved by Shri Sudhir Kumar Giri and the amendments thereto moved on the 25th January, 1980, continued:—

“This House notes with grave concern the abnormal rise in prices of all essential commodities of human life, such as food-grains, pulses, edible oils, cloth, kerosene, coal, etc. in the country ranging between 20 to 40 per cent within a short span of time and calls upon the Government to take over wholesale trade and curb the price rise by ensuring supply of all the essential commodities at reduced prices through fair price shops.”

The following Members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri Bapusaheb Parulekar
- (3) Shri Chitta Basu
- (4) Shri Chintamani Jena
- (5) Shri Vijay Kumar Yadav
- (6) Shri N. G. Ranga
- (7) Dr. A Kalanidhi
- (8) Shri Ghulam Rasool Kochack
- (9) Shri Pranab Mukherjee

Shri Sudhir Kumar Giri replied to the debate.

Both the amendments moved were negatived.

The Resolution was also negatived.

18. PRIVATE MEMBER'S RESOLUTION—UNDER CONSIDERATION

Shrimati Suseela Gopalan moved the following Resolution:—

“This House is of the opinion that a reappraisal of the existing Centre-State relations with a view to give more financial powers and greater autonomy for the States in consonance with the true concept of federalism is necessary

and in this context calls upon the Central Government to immediately convene a Conference of Chief Ministers along with representatives of recognised political parties."

An amendment was moved by Shri A. Neelalohi Thadasan Nadar.

The following Members took part in the debate:—

- (1) Shri Sanjay Gandhi
- (2) Shri Chandrajit Yadav
- (3) Shri Kamla Mishra Madhukar
- (4) Shri K. Lakkappa (*Speech unfinished*).

The discussion was not concluded.

19. DISCUSSION UNDER RULE 193

Shri Chitta Basu raised a discussion on recent political developments in Afghanistan and the resultant escalation of tension in the neighbourhood.

The following Members took part in the debate:—

- (1) Shri Chandrajit Yadav
- (2) Shri Madhavrao Scindia
- (3) Shri Samar Mukherjee
- (4) Shri R. S. Sparrow
- (5) Prof. Madhu Dandavate
- (6) Shri K. A. Rajan
- (7) Shri B. R. Bhagat

Shri P. V. Narasimha Rao replied to the discussion.

The discussion was concluded.

7.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 2nd February, 1980).

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin—Part I dated January 30, 1980—

Page 14. paragraph 11, line 1,

for "Grants Nos. 4" read Grants Nos. "2,4"

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Saturday, February 2, 1980 | Magha 13, 1901 (Saka)

No. 10

11 A.M.

1. Oath or Affirmation

Shri Rama Chandra Rath took the oath in Oriya, signed the Roll of Members and took his seat in the House.

2. Questions of Privilege

(1) The Speaker gave his consent to the raising of question of privilege given notice of by Shri Jyotirmoy Bosu against Shri J. R. D. Tata, former Chairman of Air India, regarding alleged derogatory remarks with regard to Members of Parliament, Members of the Public Undertakings Committee (Sixth Lok Sabha) and its Chairman, made by him in a Press statement issued by him on 28 May, 1979.

Shri Jyotirmoy Bosu moved the following motion:—

“That the motion of breach of privilege against Mr. J. R. D. Tata be sent to the Privileges Committee.”

The motion was adopted.

(2) The Speaker gave his ruling on the question of privilege given notice of by some Members against the Minister of Law, Justice and Company Affairs and the Minister of Home Affairs for giving alleged misleading information to the House on 29 January, 1980 regarding the reported arrest of Shri N. K. Singh, DIG CBI and also on a notice of question of privilege given by Shri Madhu Dandavate against the Chief Minister of Haryana, and withheld his consent to the matter being raised as a question of privilege under Rule 222.

[P.T.O.]

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Accounts of the Regional Engineering College, Calicut, for the year 1977-78 together with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay and for not laying simultaneously the Hindi version of the documents at (i) above.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar for the year 1977-78 together with the Audit Report.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.
- (3) (i) A copy of the Annual Report (Hindi* version) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1977-78 along with the Accounts and the Audit Report thereon.
- (ii) A statement (Hindi version) showing reasons for delay in laying the documents mentioned at (i) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Sansthan, for the year 1978-79.
- (iii) A statement (Hindi and English versions) showing reasons for delay and also not laying the Accounts of the Sansthan.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Trust.
- (iii) A copy of the Audited Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1977-78.

*English version of the Report was laid on the Table on the 18th May, 1979.

- (iv) A statement (Hindi and English versions) showing reasons (i) for delay in laying the Audited Accounts for the year 1977-78 and (ii) for not laying the Audited Accounts for the year 1978-79.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1977-78.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.
- (7) (i) A copy of the Annual Report of the Regional Engineering College, Durgapur, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) on the working of the college, for the year 1977-78.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and for not laying the Hindi version of the Report simultaneously.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Sarnath, for the year 1978-79.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the Institute.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1978-79.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Institute.
- (10) A copy of the Certified Accounts of the Central Institute of English and Foreign Languages, Hyderabad, for the year 1978-79.
- (11) A statement (Hindi and English versions) explaining reasons for not laying Hindi version of the Accounts simultaneously.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Education Research and Training, New Delhi, for the year 1978-79.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the National Council of Educational Research and Training, New Delhi, for the year 1978-79.

[P.T.O.]

- (13) A copy of the Annual Report (Hindi and English versions) of Maulana Azad College of Technology, Bhopal, for the year 1977-78 along with Audit Report.
- (14) A copy of the Audit Report (Hindi and English versions) on the Accounts of Delhi Library Board, for the year 1978-79.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of Nehru Memorial Museum and Library, New Delhi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1978-79.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Library.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of Rampur Raza Library, Rampur, for the year 1977-78.
- (i) A copy of the Review (Hindi and English versions) on the working of the Library.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (i) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (19) A copy of the Audited Statement of Accounts of the Indian Institute of Management, Calcutta, for the year 1977-78.
- (20) (i) A copy of the Annual Report (Hindi *version) of the Regional Engineering College, Silchar for the year 1977-78, together with Audit Report.
- (ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version along with English version.

*English version of the Report was laid on the Table on the 7th May, 1979.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of Lalit Kala Akademi, New Delhi, for the year 1978-79.
- (ii) A Review (Hindi and English versions) on the working of the Akademi.
- (24) (i) A copy of the Annual Accounts (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1977-78.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.
- (25) (i) A copy of the Annual Accounts (Hindi and English versions) of Sangeet Natak Akademi, for the year 1977-78 along with Audit Report.
- (ii) A copy of the Review on the accounts of the Akademi.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.
- (26) (i) A copy of the Annual Report of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1978-79 along with Statement of Accounts.
- (ii) A copy of the Review on the working of the Raja Rammohun Roy Library Foundation for the year 1978-79.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1978-79.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Institutes.

[P.T.O.]

- (28) (i) A copy of the Audit Report on the accounts of the Indian Institute of Technology, Madras, for the year 1978-79, under sub-section (4) of section 23 of the Indian Institutes of Technology Act, 1961.
- (ii) A statement (Hindi and English versions) showing reasons for delay and for not laying the Hindi version of the Accounts simultaneously.
- (29) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (30) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the School of Buddhist Philosophy, Leh for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (31) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Accounts of the Technical Teachers Training Institute, Bhopal, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (32) (i) A copy of the Annual Report of the Malaviya Regional Engineering College, Jaipur, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the College for the year 1978-79.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the report of the College in Hindi.
- (33) (i) A copy of the Annual Report of the National Staff College for Educational Planners and Administration, New Delhi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the College.
- (34) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Regional Engineering Colleges Tiruchirappalli, Calicut and Jaipur for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.

- (35) (i) A copy of the Annual Report of the Regional Engineering College, Calicut, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the College.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying the Accounts of the Institute.
- (37) (i) A copy of the Annual Report of the Regional Engineering College, Tiruchirapalli, for the year 1978-79 along with the Audited Accounts and the Audit Report.
- (ii) A copy of the Review (Hindi and English versions) on the working of the College.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously Hindi version of the Annual Report and the Accounts of the Regional Engineering College, Tiruchirapalli.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of Bal Bhavan Society, India, New Delhi, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Society.
- (39) (i) A copy of the Audited Accounts (Hindi and English versions) of Lalit Kala Akademi, New Delhi, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Akademi.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Audited Accounts.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration for the year 1978-79.

[P.T.O.]

- (ii) A copy of the Review (Hindi and English versions) on the working of the Central Tibetan Schools Administration for the year 1978-79.
- (iii) A statement (Hindi and English versions) explaining reasons for delay in laying the Annual Report and for not laying the Audited Accounts.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1978-79 along with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (42) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Indian Institute of Management, Calcutta, for the year 1977-78 in Hindi.
- (43) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Audited Accounts of the Indian Institute of Management, Calcutta, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Institute, for the year 1978-79.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bangalore, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.

- (47) (i) A copy of the Annual Report of the Technical Teachers' Training Institute, Adyar, Madras, for the year 1978-79.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Institute.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (48) (i) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong for the year 1976-77 along with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (49) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Reports and Audited Accounts of University Grants Commission, Aligarh Muslim University, Banaras Hindu University, Delhi University, Jawaharlal Nehru University, North-Eastern Hill University, Vishva Bharati and University of Hyderabad, for the years mentioned against each in the statement.
- (50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1978-79.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1978-79 along with the Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (51) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts and the Audit Report of the Indian Institute of Technology, Delhi, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (52) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts and the Audit Report of the Indian Institute of Technology, Kanpur, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting Year.

[P.T.O.]

- (53) (i) A copy of the Annual Report of the Visva Bharati, for the year 1978-79.
- (ii) A copy of the Review on the working of Visva Bharati, for the year 1978-79.
- (iii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Report.
- (54) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and the Audited Accounts of the Indian Institute of Advanced study, Simla, for the year 1977-78 and 1978-79 within the stipulated period of nine months after the close of the Accounting Year.
- (55) A statement (Hindi and English versions) explaining reasons for not laying the Audit Report on the accounts of National Council of Educational Research and Training, New Delhi, for the year 1978-79 within the stipulated period of nine months after the close of the Accounting year.
- (56) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) on the accounts of the Delhi Transport Corporation for the year 1976-77.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts.
- (57) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1978-79.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (58) The following statements (Hindi and English versions) showing the action taken by the Government on various

assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

- (1) Statement No. XXIII—Ninth Session, 1973 } Fifth
' ' } Lok Sabha
- (2) Statement No. XVII—Second Session, 1977. }
(3) Statement No. XVIII—Second Session, 1977. }
(4) Statement No. XII—Third Session, 1977. }
(5) Statement No. XIII—Third Session, 1977. }
(6) Statement No. XV—Fourth Session, 1978. }
(7) Statement No. XVI—Fourth Session, 1978. }
(8) Statement No. IX—Fifth Session, 1978. }
(9) Statement No. X—Fifth Session, 1978. }
(10) Statement No. VI—Sixth Session, 1978. }
(11) Statement No. VII—Sixth Session, 1978. }
(12) Statement No. VIII—Sixth Session, 1978. } Sixth
(13) Statement No. IV—Seventh Session, 1979. } Lok Sabha
(14) Statement No. V—Seventh Session, 1979. }
(15) Statement No. VI—Seventh Session, 1979. }
(16) Statement No. VII—Seventh Session, 1979. }
(17) Statement No. VIII—Seventh Session, 1979. }
(18) Statement No. IX—Seventh Session, 1979. }
(19) Statement No. X—Seventh Session, 1979. }
(20) Statement No. XI—Seventh Session, 1979. }
(21) Statement No. I—Eighth Session, 1979. }
(22) Statement No. II—Eighth Session, 1979. }

(59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year, 1977-78.
- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Hindustan Photo Films, Indunagar (Tamil Nadu) for the year 1978-79.

[P.T.O.]

- (ii) Annual Report of the Hindustan Photo Films, Indunagar (Tamil Nadu) for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1978-79.
- (ii) Annual Report of Hindustan Cables Limited, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Neapanagar, for the year 1978-79.
- (ii) Annual Report of National Newsprint and Paper Mills Limited, Neapanagar, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1978-79.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (61) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (a) and (b) of item (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) for the year 1978-79 on the activities of the Coir Board and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review on the working of the Coir Board.
- (63) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18 of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 512(E) published in Gazette of India dated the 4th September, 1979 regarding extension of the period of take-over of the management of Messrs India Belting and Cotton Mills Limited, Serampore.

- (ii) S.O. 520 (E) published in Gazette of India dated the 7th September, 1979 regarding extension of the period of take-over of the management of Messrs Indian Rubber Manufacturers Limited, Calcutta.
- (64) A copy of the Annual Report (Hindi* version) of the Central Tool Room and Training Centre, Calcutta, for the year 1976-79.
- (65) A copy of the Central Excise (First Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 110 in Gazette of India dated the 26th January, 1980, under section 38 of the Central Excises and Salt Act, 1944.
- (66) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1978.
- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1978.
- (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (67) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1978.
- (68) A copy of Notification (Hindi and English versions) containing amendments to Regulation 24(i) and 24(ii) of the Reserve Bank of India General Regulations, 1949 regarding remuneration of Directors and Members of Local Boards, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

*English version of the Report was laid on the Table on the 30th January, 1980.

[P.T.O.]

✓ (69) A copy of the Report of the Commission of Inquiry on Maruti Affairs, together with Appendices, under subsection (4) of section 3 of the Commissions of Inquiry Act, 1952.

(70) A statement (Hindi and English versions) giving reasons for not laying the Memorandum of Action taken along with the report of the Commission of Inquiry on Maruti Affairs.

(71) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the report simultaneously.

4. Personal Explanation under Rule 357

Shri George Fernandes made a personal explanation regarding certain remarks about him made by Prof. K. K. Tewary in the House on 29 January, 1980.

5. Matters Under Rule 377

(1) Shri Manoranjan Bhakta raised a matter regarding drought conditions in Andaman and Nicobar Islands.

(2) Shri Viridhi Chand Jain raised a matter regarding the effect of cut in electricity imposed by Rajasthan Government.

(3) Shri Indrajit Gupta raised a matter regarding reported statement of the Minister of State for Finance asking various Ministries/Departments to consider reduction in staff by at least 10 per cent.

(4) Shri P. J. Kurian raised a matter regarding fall in price of cocoa beans causing grave concern to farmers of Kerala.

(5) Shri Somnath Chatterjee raised a matter regarding reported photographing of visitors by Intelligence Bureau staff who came to the residence of Shri Samar Mukherjee, M.P., in Delhi.

6. Government Bill—passed

The Appropriation (Railways) Bill, 1980.

The motion for consideration of the Bill was moved by Shri Kamlapati Tripathi.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kamlapati Tripathi.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Kamlapati Tripathi

The motion was adopted and the Bill was passed.

***7. Statutory Resolution—Negatived**

Discussion on the following Resolution moved by Shri Atal Bihari Vajpayee on the 1st February, 1980, continued:—

“This House disapproves of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Ordinance, 1979 (Ordinance No. 10 of 1979) promulgated by the President on the 5th October, 1979.”

On the Resolution, after discussion as indicated in para 8 below, the House divided, Ayes 82; Noes 213. The Resolution was negatived.

***8. Government Bill—Passed**

The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Bill, 1980.

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 1st February, 1980, and the Resolution (*vide* para 7 above) continued.

The following Members took part in the debate:—

- (1) Shri Maganbhai Barot
- (2) Shri Chandrajit Yadav
- (3) Shri Frank Anthony
- (4) Shri Jyotirmoy Bosu
- (5) Shri Manoranjan Bhakta
- (6) Shri A. K. Roy
- (7) Shri Vijay Kumar Yadav
- (8) Shri Harish Rawat
- (9) Shri Somnath Chatterjee

*Discussed together.

- (10) Shri N. Selvaraju
- (11) Shrimati Pramila Dandavate
- (12) Shri C. P. N. Singh

Shri Pranab Mukherjee replied to the debate.

Shri Atal Bihari Vajpayee spoke (by way of reply to his Statutory Resolution).

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved by Sarvashri K. K. Goyal, Chandrajit Yadav and Ramavatar Shastri were negatived.

On the amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Girdhari Lal Vyas, the House divided, Ayes 79; Noes 242. The amendment was accordingly negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

On amendment No. 24 to Clause 3 moved by Shri Indrajit Gupta, the House divided, Ayes 55; Noes 193. The amendment was accordingly negatived.

Clauses 3 to 17 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Pranab Mukherjee.

The following Members took part in the debate:—

- (1) Shri Niren Ghosh
- (2) Shri Pranab Mukherjee

On the motion the House divided, Ayes 188; Noes 56. The motion was accordingly adopted and the Bill, as amended, was passed.

9. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd February, 1980, Rajya Sabha passed the Payment of Bonus (Amendment) Bill, 1980, passed by Lok Sabha on the 24th January, 1980, with amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

* (ii) That at its sitting held on the 2nd February, 1980, Rajya Sabha agreed without any amendment to the Government of Union Territories (Amendment) Bill, 1980, passed by Lok Sabha on the 30th January, 1980.

* (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Contingency Fund of India (Amendment) Bill, 1980, passed by Lok Sabha on the 30th January, 1980.

10. Bill as amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Payment of Bonus (Amendment) Bill, 1980, which had been returned by Rajya Sabha with an amendment.

11. Government Bills—Passed

(i) *The Representation of the People (Amendment) Bill, 1980*

The motion for consideration of the Bill was moved by Shri Shiv Shanker.

The following Members took part in the debate:—

- (1) Shri Ananda Pathak
- (2) Shri Ngagom Mohendra

Shri Shiv Shanker replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 and the Schedule were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Shiv Shanker.

Shri P. M. Subha took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Central Excises and Salt and Additional Duties of Excise (Amendment) Bill, 1980.*

*Reported at 6.05 P.M.

[P.T.O.]

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Krishna Chandra Halder
- (2) Shri Satish Agrawal
- (3) Shri T. R. Shamanna

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill, as amended, was passed.

12. Statutory Resolution—Adopted

Shri P. Venkatasubbaiah moved the following Resolution:—

“That this House approves the Proclamation issued by the President on the 12th December, 1979 under article 356 of the Constitution in relation to the State of Assam.”

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shrimati Geeta Mukherjee
- (3) Shri Sontosh Mohan Dev
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Chandrajit Yadav

Shri P. Venkatasubbaiah replied to the debate.

The Resolution was adopted.

13. Amendment made by Rajya Sabha to Government Bill— .. Amendment agreed to

The Payment of Bonus (Amendment) Bill, 1980.

The motion that the following amendment made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri J. B. Patnaik.

'Enacting Formula

That at page 1, line 1, for the word "Thirtieth" the word "Thirty-first" be *substituted.*'

The motion for consideration was adopted.

Amendment made by Rajya Sabha in the Bill was also adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri J. B. Patnaik.

The motion was adopted and the amendment was agreed to.

(Lok Sabha adjourned *sine die* at 6.06 P.M.)

AVTAR SINGH RIKHY,
Secretary.